[थी शीलभद्र याजी]

39

को आबादी है और 16 लाख की आबादी विपूरा की है और दोनों बंगाली स्पीकिंग एरिया को मिलाकर एक स्टेट बना दिया जाना चाहिये क्योंकि आपने इस बारे में एक प्रिसिपल एक्सेट कर लिया है।

इन गब्दों के साथ मैं तमाम पार्टियों को और सरकार को धन्यवाद देना चाहता है।

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Certain points have been raised on this question, bui with regard to the views expressed by sonut hon. Members of our party, let me make it clear that in matters of the Constitution and matters of the rules of procedure relating to this House, we have given a certain amount of amplitude to our hon. Members. We want to stick to that principle.

On a balance of considerations, our party has decided to support the demand. Let there be no doubt about it. But what we find foday is ihat such demands are being conceded under the pressure of voting and I would request those persons who are behind such demands for some other states that they should pray for voting on such crucial issues.

SHRICHITTA BASU (West Bengal): As has been pointed out many a time, Manipur has got some special socio-economic problems. The only point I want to emphasise is that before framing the legislation granting statehood to Manipur the all-party action committee which fought matter of fram'ng the legislation which will have to be placed before Parliament for their consideration. Unless that is done and unless they are associated with this and their cooperation enlisted, it will not be possible for ihe people of Manipur to extend their cooperation.

SHRI K. C. PANT: All I can say is hat I have made a note of all the points made by the hon. Members.

#### THE PATENTS BILL, 1970

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : Sir. I move:

"That the Bill to amend and conso" lidate the law relating to patents, a

passed by the Lok Sabha, be taken into consideration."

In doing so, Mr. Deputy Chaiiman, 1 am conscious of the historic importance of this BiJl. For centuries we ha\-e been exploited economically and politically by foreigners. Twenty-three years ago, we achieved our political freedom. But we, in fact all the developing countries, have far to go before we are freed from the foreign economic domination. This will require rapid economic growth, greater utilisation of our resources, wider industrial beist and greater share of world market. The nrost important factor for all these activities is the modern technology. We cannot go step by step through the conventional stages from which industry has pasted in the last four or five centuries in the countries which are now developing. It is imperative that the latest technology is made available to our country so that we can skip through many stages so that we can accelerate our development, so that our goods are competitive in die world market. One of the main hindrances to the transfer of technology to developing countries has been the virtual monopoly enjoyed by the large international enterprises in this regard and their unwillingness to share their knowledge with the manufacturers except on terms highly advantageous to them.

This system also leads to continuous exploitation of the developing countries where the goods are sold at high prices. The Kefauver Committee of the US Senate has brought alarming, rather shocking, examples of such exploitation of the developing countries including ours by 'he US manufacturers of pharmaceutical goods. I need not go into details as this has been published in the newspapers. We have, therefore, to see first that research, inventions and development take place in our country and that all available indigenous means are fully utilised. Secondly, we must ensure that where technological gaps exist and where it is necessary to fill ihem, either for our own essential consumption or for exports, imports take place on reasonable terms. The Pate its Bill, which I am privileged to brine; before the House today, just does

Hon. Members are aware that the Patents Bill of 1967, reported upon by the Joint Committee of both the Houses, was passed by an overwhelmingly enthusiastic Lok Sabha at a special sitting on the 29th August 1970. The passage

of this Bill has beet widely acclaimed by the public and the Press alike. This will be a landmark not only in the industrial development of our [ountry, but may will become the basis fo transfer of technology to other developing countiics.

Pents

The concept of 'atents. in its historic sense, is based on wo main factors: The fiist is that the p; tents are private property, that is, the i iventor has an exclusive right in the util sation of his invention. And, the other u that legal protection is granted to the in ;entor by the State for a limited period ol time to encourage research and invent on. This protection would, it is exp(:ted. induce research workers to disclo e their inventions for industrial exploitat on and thereby provide new and additional avenues for economic growth and ievelopment. However, we have to view th S concept in the socioeconomic conditio is of our countiy today. We have to see ho we can make patents serve the needs c our economy, how we can use them a instruments for rapid growth. Easy access to knowledge and experience in the field of applied science and technology is -ssential for accelerated economic develop nent as well as greater productivity.

As a developing country, where the bulk of patents ar' foreign-owned, we have to ensure that, th- patent system should enable the transfi r of technology- from the developed c< Entries and at the same time, prevent tion of the people.

Any Patent B 1 has to be so cEi as to preserve tie continuing interiest of the inventor in tis creation, the social interest in encotu iging research, the consumer" interest n enjoying the fruits of invention at reasonable cost and has to assist the creatit i of conditions for the acceleration and promotion of economic development of the country.

These thoughts have been kept in mind while drafting th s Bill and it is our feeling and convict >n that: this legislation will meet these requirements and might well furnish gui rimes in this wide Beld for every cout try, similarly placed as ours.

I shall now gh e in brief th - background of this Bill and t ten deal with some of the more important provisions contained in it.

The present law relating to patents in this country i I contained in the Indian Patents and Designs Act, 1911. During

the last 59 years of the existence of the 1911 Act far-reaching developments have taken place in every field particularly in the realm of science and technology all over the world including our own country.

Though the 1911 Act has been amended from time to time, il was obvious that the law relating to patents in Ind'a needed several basic changes to suit modern conditions. In any case, the law required substantial revision to meet the special requirements of the country rapidly whose economy, since the advent of independence was being provided with a dynamic industrial base. In fact, there was new thinking on the basic purpose served by the patent system itself so far as this country was concerned.

It was considered neeessary in the context of our planned economic grow th, that there should be a thorough expert review of the very concept of patents so as to ensure that the patent system is rendered into an effective instrument for national interest. Accordingly, there were two enquiries made into the subject of patents. The first enquiry was by the Patents Enquiry Com-mittee under the chairmanship of Dr. Bakshi Tek Chand, retired Judge of the Punjab High Court, which reported in 1950. The second was by Shri N. Rajago-pala Ayyangar, who was then a Judge of of the Madras High Court and later retired as Judge of the Supreme Court. Shri Ayyangar submitted his report in the year 1959.

These two reports contained very valuable information on the origin and de-I velopment of the patent system, the experience of various countries of the world on the part played by the patent system in their industrial development and its relevance to India in the present context. Based on these studies, the Commit made recommendations for the modification of the Indian Law relating to patents so as to make the patent system a positive tool for or our industrial and economic growth.

Both the Commit tees recognised that although India had the patent system, in some form or other, for over a century, she had not drawn much benefit from it. On the other hand, taking into account the experience of the industrially advanced countries of the world and the position of India as a member of the community of nations, both the Committees were clearly of the view that it was to India's advantage to retain the patent system. Shri Ayyan-gar's repot t, which took full note of the

[Shri Dinesh Singh] reccommendations contained in the earlier report of the Tek Chand Committee, made a number of proposals for modifying and revising the Indian Patents and Designs Act, jgii, to suit the requirements of the country for development in the industrial and technological fields in the present conditions.

Patents

The Patents Bill, 1965, based mainly on the recommendations contained-in his detailed report and incorporating a few changes in the light of furthe'- examination made particularly with reference to patents for food, drugs and medicines, was introduced in the Lok Sabha on 21st September, 1965. This Bill was referred to a Joint Committee of Parliament on 25th November, 1965. After a careful consideration of the matter, the Joint Committee adopted a number of amendments to ihe Bill. The report of the Joint Conine with the amended Bill, was presented to Lok Sabha on 1st November, 1966. The Patents Bill, 1965 as reported by the Joint Committee was formally moved in the Lok Sabha on 5th December, 1966, but could not be proceeded with for want of time and eventually lapsed with the lution of the Third Lok Sabha on 3rd March, 1967.

The Patents Bill 1967 containing comprehensive provisions to amend and consolidate the law relating to patents and also embodying the amendments recommended by the Joint Committee was introduced ir the Budget Sessions of the Fourth Lok Sabha on the 12th August, 1967 was a Bill. The Bill of 1967 was referred to another Joint Committee of Parliament, The considering the The Joint Committee after various representations, written memoranda and oral evidence before them, presented their report with the amended Bill to Lok Sabha on the 27th February 197). It is this measure as passed by the Lok Sabha tliat is now coming before the for consideration and passing.

Tlie Patents Bill 1967 seeks to provide a comprehensive law ou the subject of patents, which has an important bearing on the national economy. The Bill recognises importance of stimulating inventions and encoutaging the development and exploration of new inventions for industrial progress in the country. At the same time, it seeks to ensure that patent rights are not abused. The Bill makes provision for bringing the d'fferent clauses into force in a phased manner. The Bill is of a complex and technical nature, and for its smooth working the new Patents Act needs to be brought into force in different stages.

One of the important amendments, incorporated by the Joint Committee, is with regard to Clause 2(1)(I) by which insecticides, germicides, fungicides and weedicides, which are used for the protection and preservation of plants, have been brought within the scope of the expression 'raedicire or drug'. The purposes of the amendment is to apply certain-provisions relating to patents in the fields of food, drug\* and medicines, to which I shall refer later. The insecticides, fungicides, weedicides, etc. are generally known as 'agricultural chemicals'.

The Bill also seeks to codify the kinds oi Inventions which are not patentable. SH far, patentability has been left to be governed generally by British precedents but, with the rapid expansion ot technological development and the broadening of the area of inventions and discoveries, it is necessary that there should be a specific provision in the law for this purpose.

Another important feature of the Bill is the special provision which it incorporates in regard to the patentability of inventions re ating to food, drugs and medicines or chemicals. A patept shall be granted only in respect of a process of manufacture and not for the substance manufactured. For a developing country like India, it is certainly not desirable that there should be patents for products as such in so far as the field of food, drugs and medicines or chemicals is concerned.

The Rill further provides for searches for novelty of inventions on world-wide basis which will enhance the intrinsic value of our patents. No invent ion, which has already been anticipated by publication either in this country or elsewhere, should qualify for a grant of patent in India.

In 1963 the Government directed the Controller of Patents and Designs under Defence of India Rules, 1962, and subsequently under the existing Act as amended in 968, to defer action on applications for patents in the field of food, drugs and medicines. These applications will be dealt with under the new Act now. The term of such patents, when granted, would be reckoned gen rally from the date on which the new Act comes into force.

One of the most impor lant provisions made in the Bill is that the grant of patents under the new Act would be subject to certain conditions specified in Clause 47. Under this Clause, the Government is empowered to use any patented inventions for the purpose merely of its own use. It can

also import the pat mted articles Including I drugs and medicine; for distribution in any dispensary, hospita or other medical institutions. This CUuse will ensure that conditions of scircity of the patented articles, particularly arugs medicines, leading to their high price are not ct a ted. The Government, will not be requ red to pay any royalty to patentees in --espect of such use of patented inventions. Government use of patents, ahead' g'-anted under the Act of igii, will, ho\ ever, be subject to the payment of reasonable compensation to the patentees.

Fitenh

The Bill furthe p ov.dcs that the term of patents relating to food, drug^> and medicares wou'd be five years from the date of scaling or seven years from date of filing of the complete specifications, which ever period is snorter, instead of the present term tif sixteen years. In other fields, thi will be fourteen years as against sixteen years hitherto. Science and technology a e progressing at a very rapid rate; we a e indeed in an era of technological explosion. This means that inventions become obsolete much faster than in the past. This clearly points to the need for a shortening of the term patents.

The Bill also imv de^ that patents in the field of food, o ' drug! and medicines or chemicals shall b : deemed to be endorsed with the words "L'cences of right", three years after their grant. This would enable persons irterested in the exploitation of patents to get licence under such patents, as of ' The royalty and other r glit. remunerati *m* payable to the patentees in respect c." such licences shall not exceed four per cent, of the ex-faclory sale price in bul: of the patented article. These provisions are necessary in view of the imperative need for ensuring that such essential articles a^ereadily available to the pubic in sufficient quantity and at reasonable p. ices and that domestic production and ( evelopment in these fields are not hamj en-d by monopolistic interests. Onthit other hand, a reasonable return is also en nu ed to the patentee for invention.

The  $n < - \setminus$  impr ;tanf new provision in the Bill relates tore^ ocit'on of a patent on the ground of non-v oi king. This provision is intended to indu e patentees to take prompt steps for workin \* their patents in India, either by the; isclves or by licensing others for the j uiposes. The very large majority of Ind an patents are owned by non-Indians and the fact that many

these patents arc not woiked in India .. really one of the serious diawbacks i our patent system today. The Bill provide that aftei a compulsory licence under a patent has been granted, th^ Central Government or any person interested may, after the expiration of two years from the date of the grant of compulsory licence, apply to the Controller for the revocation of the patent on the ground that the reasonable requirements of the public with respect to the patented invention have not been satisfied or that the patented article is not available to the public at a reasonable price. This provision also applications stipulates that revocation of pattnts on the ground of non-working should be disposed of by the Controller of Patents and Designs ordinarily within a year.

The Bill also seeks to enable Government to authorise the import of a patented article in certain specified circumstances by a 1 icensee under a patent (other than the patentee) subject to certain conditions, including the payment of reasonable royalty to the patentee. This provision is an enabling one to be exercised when it is considered necessary in the public interest that the patented article be imported at a reasonable price.

The Bill also gives power to Govern m< nt to acquire an invention for a public purpose by notifying its intention on that behalfand on payment of compensation to the patentee io be determined in such manner as may be agreed upon between the parties or, in default, by a rqference to the High Court. This is an enabling piovision to be utilised when, circumstances warrant the acquiring of a patent in the public interest.

The Bill stipulate that appeal from the decisions of the Controller of Patents in. all cases, including compulsory licences, will lie to the High Court. The normal judicial process is thus ensuied in the case of appeals. The Bill also includes a provision that every such appeal shall be heard by the High Court as quickly as possible and that an endeavour should be made to decide the appeals within a period of twelve months from the date on which it is filed.

The Bill includes provisions for the conclusion of bilateral or multi-lateral arrangements with foreign countries for the mutual protection of inventions on the analogy of the provisions contained in the Trade and Merchandise Marks Act, 1958 in respect of trademarks. These provisions are designed to revise and widen the present section 78-A of the Indian Patents and

[Shri Dinesh Singh] Designs Act, 1911, which is limited to reciprocal arrangements with the United Kingdom and Commonwealth •only.

Patents

In order io ensure that the patent •granted under the Act are commercially worked in the country, provisions have Ii. en made empowering the Gontrolli obtain information regarding working of patented inventions and publishing the information periodically for the benefit of the public. Mr. Deputy Chairman, the main thject of this Bill is to promote research and invention, to accelerate industrial growth and, through a well-regulated patent system, to prevent the exploitation monopoly position.

That it will promote research, there is no doubt. We have taken care to give due protection to the inventor and provided reasonable remuneration to him for his creation. This, Bill also ensures that the patentees—both Indian arid foreign—get ample opportuni ty to exploit their invention or to get them exploited commercially by others. Unhampered availability of modern technology is thus assured. However, we have taken care to see that th unfair advantage taken of our economic under-development. Would we be justified in permitting our developing economy to be stifled by international cartels on the excuse o<'transfer of technology? The Bill, therefore, rightly seeks to give Government powers to import ana manufacture food, drugs and chemicals, when it feels that the patentee is taking undue advantage of the privilege ofpatenl gi tohim. Similarly, Government would have powers to ensure that a patent is not used to retard our economic development.

The Bill has gone through a close scrutiny by the Joint Committee of both the Houses of Parliament and the Lok Sabha, Il represents, in our own opinion, the best possible consensus between the various sections of opinion and will, 1 hope, be warmly welcomed by hon. Members.

Sir, I beg to move that the Patents Bill, 1967, as passed by the Lok Sabha, be taken into consideration.

Tlie question was proposed.

MR. DEPUTY CHAIRMAN: One day has heen allotted for getting this Bill passed through all stages. There is a considerable number of Members who would like to participate in this debate, and therefore they will have to restrict

their observations to the minimum time possible. There are only two or three minutes One. I do nol think it to call any Member now. Or, Mr. Giiiuai, would you like to begin?

SHRI BABUBHAI M-GHINAI (Maharashtra): After lunch.

SHRI AKBAR ALI KHAN (Andhra Pradesh]: We are happy now that the longawaited legslation has come. I congratulate the Minister.

SHRI SUNDER SINGH BHANDERI (Rajasthan): You can say it iii the Third Reading.

MR. DEPUTY CHAIRMAN: The Men;' stands adjourned till -j. p.M.

> The House then adjourned for Lunch at fiftyeight minutes past twelve of the Clock.

'Ihe House reassembled after lunch at two of the Clock, THE DEPUTY CHAIRMAN in tht: Chair.

SHRI BABUBHAI M. CHINAI Mr. Deputy Chairman, Sir, before I give my views on some major provisions of the Patents Bill, I. would like to make some introductory remarks SO position thali am taking wil) be clear to theMemb si House. I know, Sir, tha: the hon. Minister, Shri Dinesh Singh, while making his observations when he was introducing the Bill did give a background of the Patents Bill. But in sp'te of that, I would like to have a little rep iii. as I have to add a word or i iell 'ne has left out.

I have no doubt in my mind I g Act which 1971 di fication if for un was enacted in oiher reason fact that it is nearly 60 years old. Many thi 1 pen d during this period, and it is only right and p> oper that our Patent Law should take no1 e of tlie developments in the world and subserve national interests and aspirations. The- s oi y of the present Patents ]!il! begins with a Report of the Tek Chand Committee which was appointed hi 1950. On the basis of this, in 1953 a Bill was introduced audit lapsed. This is the point which I want to make, which ihe hon. Minister had not made. Again another till was introduced in 1965 which was basca on ' the Report of tlie Rajagopal Iyengar Committee. I had the privilege to serve oi. that Committee which went into this Bill. This Bill too lapsed with

the dissolution of the then Lok Sabha. The present Bill w#s drafted in Io'»7 anc' it was also referred to a Joint Committee. I d;d not wish to s rveon that Joint Committee even though I was requested to do so, because I was of the view (hat no useful pti iuld be served as the previous 1965 Join Committee had already made a thorough ob of it. May I repeat again that I woul 1 like the present Patents Act to be revised? At the same time, I am against the mann< r in which this Bill is being pushed

SHRI ARJU «J ARORA (Uttar Pradesh): You a e only opposed to the manner and nol tl sR'II?

SHRI BABUBJHAI M. CHINA!: I II come to cert,tin portions of-the Bill. Otherwise, as I said at the beginning, this Bill is 60 y ais old, and it requires renovation, adj stment, etc., etc. Suddently, a Bi' was introduced in the Lok Sabha folli ring the debacle of the Drug Price Coj ml Order. It is being argued by the Gm ;rnment spokesmen tliat the atftorities do not have adequte powers unless the present Patents Act is replaced by a new one. Tni1 is the usual butpurious reasoning. I do ioi think any Government in any pa-t of the world including perhaps the Communist countries has so much power v sted in them as in our Government.

There are hundreds of pieces of legislation which empower Government to control and regu ate almost every aspect of economic life i i our country. If Government is unable to Jo this or that, it is either because there is no political will to seriously go ah' ad, or Government is incapable of do': g it. If the Drug Prices {Controlj Order has failed, is because Government has bungled and worse.

In this respec. Sir, I want to bring to your kind infoi nation that when the reduction of pri le to the tune of nearly 75 per cent, was a mounced by the Govem-ment, it was fe I in the city of Bombay that the Gover iment had at last taken a correct step. ' bit within a few days that the prices went jp, a Cabinet Minister had to rush to Bombay with the result that he gave an undertaking that the reduction of 75 per cent, would soon be reduced to 50. Even though officially it had not con: out that the reduction had taken plac ,-, within 16 days of this order, a new (rd^r was promulgated by the Government seeking power to increase the prices und': Rule 14(a). What does all this mean f it does not mean that a

great bungling has taken place at that highest level in the Government ? I, for on'-. Sir, would request the Government that in their own interest, let them have an open enquiry on this as to who is responsible,, for creating this chaotic situation and giving a bad name to the Govenment so that in future they would be more alert to see that at least none of their party men acts in such a manner.

Some of the major clauses of the Hill are such that the very basis of the patent law is made a mockery. The whole theory and purpose of patents is to encourage new techniques and to assimilate these techni-i 1 our industr al hfe. Nowadays, no single scientist by himself can bi ng about a major advance in his discipline. Large and huge fund; have to bespent and there must be an organisational backing. When huge funds arc expended, then there must be a reasonable return, otherwise such expenditure will not take place or the fruits of such exp nditure will not be made available. What is a reasonable return represents the cost io the user of the patent and this cost is negligible in terms of belter production and greater produc-

I have heard it said that before the Second World War Japan was able to move fast in the industrial field because she did not very much care to abide by patent laws. If the 'industrial develoment in Japan was impressive in the prewar period, in the post-war era, it ha1\* been nothing short of being miraculous. And this miracle has been brought about by Japan learning to ab'd- by the principle of protect on io patent rights and sedulously introducing techniques from other advanced countries to fill the gap. Japan's overseas payments of royalties, which stood al U. S. % 39 mill: on in 19," swelled to U. S. % 232 million in a decade's 1 It is much more today. If the Japan economy has been successfully able to maintain a growth rate of io per cent. per annum, and if its g os; national product amounts to that of Germany and France, it is because Japan wisely opted for advanced techniques, which had already b:en successfully tested on a commercial basis.

The cost to the Japanese economy by way of royalty payments is very small, for if Japan had imported those commodities which had been made in patented techniques, she would have had to pay many times more than the amount of royalty so far paid. Secondy, by exporting

[Shri Babubhai M. Chinai] the goods made with the foreign techniques introduced, Japan has been able to offset royahy payments. In fact, this is the pattern of growth in other count c barring the Goran

Patents

One essential point to remember re garding patents is that in all countries the number of foreign patents that are registered is infinitely more than domestic patents. This will be much more so in the use of developing countries. The Patent Law must protect foreign as well as national paten reaction of foreign patentees can be ignored only at the peril of industrial development.

Let me now come to clause by clause analysis. Take clauses 47 and 48. These allow the Central Government to import and use either for itself or on its behalf any patented machine, apparatus or article and to import either for itself 01' on its behalf for use and distribution in any dispensary, hospital or other medicai institution any patented drug or omedicine in regard to patents to be granted after the commencement of the Act. No comation is provided for such use and no appeal is open to the patent holder.

The provision grants unlimited pow rs to the Government in regard to patents to be granted after the commencment of the Act. It will enable the import of goods in circumstances of grossly unfair competition with the home industry. In tlie field of drugs, particularly, the loss of patent protection over a wide field by placing the Government in a privil position will completely dislocate the indigenous industry. It will cut into the ind also obliterate rights of the pa" one of the purposes of the patent and the licensing provisions, namely, to encourage tlie domestic industry. The leasi that should be done is to compensate patentee foi any loss he may incut by the Government importing patented goods. The compensation should be justiciable and there should be provision for appeal to the court, on the lines of section 19 of the Canadian Paten' Act, 1052, which is as

"The Government of Canada may at any time use any patented invention, paying to the patentee such sum as thi; Commission reports to be a responsible compensation foi the use thereof, and any decision of the Commission under this section is subject to control of the exchequer Court."

The 1911 Act provided for a term of 16 years for .all patents and also that the term can be extended by a further period of five years and in exceptional cases, • even to io years, if the Government is satisfied that the patentee has not been nily remunci

Clause 53, as amended by the Je 1 les that fo;' inventions claiming a proc oanufectuie of food, medicines and drugs, the term of a patent will be seven years from the d le patent, i.e. the date of filling the fication, and in of other classes of inventions, ihe term shall be 14 years from the date of the patent. Under the 1965 Bill and 1967 Bill, as originally introduced, the term was io years for food, medicines and drugs and 14 years for other patents. This clause has been amended by the Lok Sabha reducing the term in respect of food, medicines and drugs from seven to five years from the date of sealing of the patent, or seven years from the date of patent,

The proposal to reduce the term of a patent to seven years which has been further reduced to five years in the case of paten', relating to drugs and medicines is not realistic because the holder of patent cannot drive benefit from the invention during a substantial portion of the term.

whichever is shorter.

Mr. Justice Ayyangar had recommended that the term of every patent should be sixteen years from the date of the patent. Wherever a patentee is able to make out a case that his paten1, has not been sufficiently remunerative, there must be a provision for extending the term of the patent by two periods of three years each.

Clause 87 deals with the effect of a patent being endorsed with the words "Licences of right" under sub-clause (5) in respect of patents in the field of food, medicines or drugs. Itis also piovided that the loyalty and other remuneration payable under a licence shall nol exceed 5 per cent of the net exfactory sale peice in bulk of the patented art'ctes exclusive of taxes and commissions determined in the prescribed manner. The ceiling of 4 per cent was provided in the 1965 Bill as also in the 1967 Bill, as originally introduced. The Joint Committee after hearing expert evidence had raised it to 5 per cent. The rate of royalty has, however, been reduced to 4 per cent by an! amendment in Lok Sabha.

Under the pres. nt Act, royalty is to be determined by :he Controller who is directed to secure that food and medicines shall be available o the public at the lowest price consistent with the patentees' deriving reasona! ile advantage from the patent rights. Mr. Justice Ayyangar has stated in his report that it is not feasible to arrive at a ui iform rate of each and every invention ind that it is not desirable to fix statutorily he maximum rate of allowable royalty. The proposed royalty of 5 per cent no v reduced to 4 percent for the use of valua! le patent rights on which vast sums woud have been expended on research will lot enable the patentee to recover even a lart of his outlay, particularly in the pharmaceutical industry which is researcu-oriented, highly competitive and r quiies very h"avy investment in equipn ent, men and material. Royalty has to jc fixed having regard to the various facU rs including the nature of the mventioi and the expenditure incurred by the patentee in making the invention and developing it. Royalty should, therefor.:, be left to be determined in each case according to merit.

Patents

I cannot help ] 10'nting out that the overall impression wh ch the new Patents Bill gives is that out Government is completely out of date with the economics of modern technology. It almost appears as if our Government w mid not want the wide gap between the knowledge of new-products, piocesies and techniques, and the successful application of that knowledge to industry to be filled. I feel sad that this Bill is ye<sup>r</sup> another instance of the lack of clear and conscious st'-ategy foi economic de/clopment. But at the same coi gratulate the honourable Minister that it least after three lapses of \*he Bill, he has been able to bring before us a Bill which can be considered by this House. Thank you.

SHRI ARJL N ARORA: Sr, I rise to support the B 11. As the Minister has pointed out an 1 even Mr. Babubhai M. Chinai has ag xd, the endeavours which began in 1(150 are how likely to bear fi tit. As you know. The Ayyangar Commi^on \ as appointed to go into the patent law of t lis country and the needed reform as eari / as in 1950. The whole episod of one Patent Bill after the other lapsing is a ver. sad story. At one stage. . .

SHRI BABI BHAI M. CHINAI: On a point of inf imation. In 1950 it was the Tek Ch nd Committee that was appoint-J.

SHRI ARJUN ARORA: All right. The Tok Chand GommiUee was appointed. It was in 1950. Then cameShri Ayyangar and in 1955 the first Bill came. In 1965 the second Bill was introduced. And the third Bill, which we are likley to pass today, came in 1967. It is a very sad reflection on this government that the process which they began in 1930 is to be completed in 1970. The government, it appears, had no sense of urgency with regard to this important matter of patent legislation in this country. I do not know the full story of the 1955 Bill. But in the case of 1 y65 Bill and in the case of the 1967 Bill, as a member of this august House, I have some personal knowledge which x am going to share with you.

The joint committee report on the 1965 Bill was presented on 1-11-1966. Why should this important measure have not been passed during that particular session is a question to which the Government has no reply. In the case of the 1967 Bill, as Shri Babubhai Chinai has correctly pointed out, there was no need to appoint another select committee. Within six months of the submission of the report of the previous Joint select committee, a new seelct committee was appointed and it went on leisurely. I was also its member and I could not help prevent the committee moving leisurely. Even then, the report of the 1967 select committee has been with the two Houses for about six months now. It was submitted in March. There was at one stage doubt if this Bill would be brought before the House during the current year. So, I congratulate the Minister for Industrial Development for this development, though it is a belated development. Whai has been happening in the absence of a correct legislation and a correct approach on this part of our government, has repeatedly been brought before this House, elsewhere and in the United States Senate. The United States of America commands a great deal of respect in this country, though it does not I deserve it in view/of its performance m Indo-Ghina. But there are good men in the United States as there aic bad men . . .

#### AN HON. MEMBER: In Russia.

SHRI ARJUN ARORA: ... in India. The Kefauver Committee pointed out the high prices that Indian consumers, the Indian patiesnt, the sick Indians and the poor Ir.dian> have to pay and compared those pr'ces with our per-capita income. Recently, another American Senator, Mr. Gaylord Nelson has pointed out that the United States [Shri Arjun Arora] have been over-chaiging cour (vies like India and Pakistan. He said tna( uncharging by American drug manufacturers and availing themselves of the U. S. A.I.D., assistance for making supplies to India were so phenomenal that the US AID had claimed a refund of 175,000 dollars.

The Indians have been overcharged. The over-charging is found scandalous by the USA and they get the money back. Similarly, Senator Nelson has pointed out that the US drug manufacturers have been making astronomical gains and he has said that some big US concerns set up subsidiaries in India which in turn supply drugs to the consumers in India at fantastically high rates, even.thousands of times higher than the prices ruling in the USA.

Sir, this is the testimony of a responsible Senator of the USA. While all the time this was happening, some of us were more worried abaut research by the foreigners. We were more worried ab >ut many other things and this Bill was kept in the cold storage.

Sir, it is very interesting that a spokesman of the US AID Organisation, while admitting, in New Delhi when talking to a UNI representative, the deliberate overcharging, said that ihe US manufacturers are fair, they have been 1 charging all the developing countri< India is not particularly chosen ior this loot. It is good for them. But, it tab 1 to a very difficult position. Sir, it was with a view to checking this ior\* of thing thai a law like this was necessary and that i I support the Bill.

S:r, it is repeatedly said that this Bill w,ll hinder economic development. Sir, the correct view is that this bill will fo I 1 economic development in this coun

It will help scientific development in the country and it will help research, particularly research in drugs, pharmaceuticals and life-saving medicines.

Sir, as you know, none of the foreign drug manufacturers in India except CIBA has any research organisation functioning in India. While they have been selling drugs and pharmaceutical products in India at very high prices, they have not been spending—except CIBA—anything on research on the Indian soil and then, about research none of the pharmaceutical manufacturers in India, none of the

foreign concerns or their sub; 'iarie shas i/idulged in any b isic research in ] Idia-There is no rr-earch and there is no cooperation aiming them as far as re>: "arch is concerned.

Sir, in th.: cise of textile iudu> .y. at BomJfcny, Gjimbatore and Ahuwl.ib-id, our industry, which is an indigenous industry, has combined and set up beautiful and efficient research laboratory s.

Bui in the case of drug man-Uactu-rers, though they have been charging us at rates thousands of times Flight— than the international or the American prices, they have not established any such th.ng or research. I aksed in the Select *Gy*, Jiaittec the spokesman of the OPPI who ,.-e the biggest opponents of this Bill:

"I put it to you, Mr. Rere.\ that your view is that research cost is not allocated to a particular tlna;. So, there is no question of recovery of the cos.) on research from a particular drug. You may spend a large a nount of money with no results and may spt t'd large amounts and discover a drug which will not lead to large profits. Ye i you may discover something which does not cost you much which gives much yield. Is that the position?" Mr. Reece said: "That is exacly the position." Then I asked him:

Would you tell me which of t he members of your organisation is lgaged I in real bisic research irresprv.Ive of I the cost?"

Mr Reece had no reply. But in the delegation was one Dr. S. L. Mui-heijec. He said: "I can speak only for >rv organisation, Sarabhai Chemicals." He -laimed that they were engaged in son;\*: basic research and had a basic research division. Subsequently. Dr. Siddhu, who was a Member of this House and also a Member of the Committee, pointed out that far from engaging in basic research. Sarabhai Chemicals were not manufacturing anything without foreign collab iration. They were not manufacturing CUM detergents like Tin opal without foreign collaboration. Even those concerns which claim to have basic research divisions are so devoid of research facilities that they cannot manufacture even soaps a'id detergents without foreign collaboration. The research is conducted abroad. Irs results come Kere and royalties continue to be paid and intermediaries and raw materials and what not and the know-how and plants are imported without any good b> ing done to the industry in this country.

Theic is a basi question about the fair rate of royalty, jhe Bill as amended, by the Lok Sabha which we are considering to-day fixi | the maximum of 4% of royalty. I personally feel that 4% is not a fair rate of roy -.Uy. It is too high a rate.

Patents

SHRI BALKR ISHNA GUPTA (Bihar): It must be 1%.

SHRI ARJUN ARORA: It must be 1% because the curr nt rates of royalties even unregulated roy lities, are not 4% or 3%. They are 1 etween 1 and 2%.

SHRI R. T. PARTHASARATHY (Tamil Nadu) Is it the international standard to hav only 1% and nothing more than that?

SHRI ARJUF ARORA: I pointed out the international siandard. Every country want:, to loot thi other just as the American dru li been loot ins; this country. The TT - AID M ision says: "We have been looting all tbe < eveloping countries at the same rate and t tere is no discrimination." | Thai LS consi ered a fair international] stand ird. We should think of ourselves and not try to be ome a carbon copy of other countries.

In this country, even though the rate of royalty is not regulated by any law, any regulation, arv order, the rates vary betwe 1. t% a id 2%, and the prevalent rate is of the order of 1.5%. Sir, there are many funny th ngs in the drugs industry. We visited the Glaxo laboratories as Members of the Se ect Committee. Mr. Q.C. Desai, a met ther of that Joint Select Committee, wl o is a very keen successful administrator and a ve businessman, asked Mr. Mai kinnon of the Glaxo laboratories: do you pay anything for research? "No, nothing.' Do you pay anything for expertise? "'No, nothing." Everything that, Mr. Des; i., a successful businessman, an e ::membei of the ICS, ex-Commerce Secretary ofi: te Government of India, ex-High Gomti issioner, ex-everything, . . .

SHRI A. C. KULKARNI (Maharashtra) : No\ an M. P.

SHRI ARJUN ARORA: Like Mr. Kulkarni.

SHRI AKB $\$ R ALI KHAN: Now ex-Swatantra.

SHRI ARJ JN ARORA: Everything that Mr. D:sai could imagine, put to Mr. Mackii non, was replied by him

sayiag, "No, nothing." Then some lay«. man in the Committee—I think Mr. Dahyabhai Patel was with us that afternoon—asked, "Are Glaxo laboratories of Britain a charitable organisation thai they charge you nothing?" The reply was, "We are paying a small sum of Rs. 50 lakhs per annum to get everything that we want." These are the international standards, Mr. Parthasarathy.

MR. DEPUTY CHAIRMAN: You may now conclude, Mr. Arjun Arora.

SHRI ARJUN ARORA : Yes, Sir. I expected the Government to adopt an attitude which will lead to a progressive reduction in the rate of royalty, but the Government have somehow chosen to provide for the maximum rate, the unpractical, exorbitantly high maximum rate of 4%. not want to bring in .,11 amendment because, if this reasonable House adopts it, the Bill may have to go ID the other House, and in the meant the misery of our people may be prolonged by a few months, if not by a few years. I am not bringing forward an amendment. But I must say, Sir, the Government should itself apply its mind and bring forward an during the next session royally which should amending Bill on preM the maximum rate of 1 % f°v royalty.

I have a lot to say on Clauses 87,88,89, etc. which I will say when the Ci by Clause consideration is taken up, andl hope you will please permit me then.

श्री सुन्दर सिंह भंडारी (राजस्थान) : उप-सभापति जी, इन्डियन पेटेन्टस एन्ड डिजाइनस ऐक्ट 1911 वास्तव में बहुत पुराना हो गया और जिस समय में वह बना, यह सहज रूप से अनुमान लगाया जा सकता था कि कोई उन उद्देश्यों को लेकर नहीं बनाया गया जो किसी भी पेटेन्ट कानुन के द्वारा हम अपेक्षा करते हैं। मंत्री महोदय ने जैसे अपने विचार व्यक्त किये, वह किसी देश में रिसर्च करने और इनवेन्शन बनाने के लिये मदद देते हैं, पेटन्ट कानून ट्रांसफर आफ टेक्नोलाजी के प्राबलम को हल करने में मदद देते हैं या इन्डस्ट्रियल ग्रोथ की गति को बढाने में मदद देते हैं। मैं समझता हं, जब अंग्रेजी शासन काल में वह कानून बना तो स्वाभाविक रूप से यह कोई उद्देश्य नहीं था। ईमानदारी से उद्देश्य यह था कि अगर हिन्दुस्तान में किसी प्रकार से उस दिशा में बढ़ने की इच्छा भी हो तो

[थी सुन्दर सिंह भंडारी] विदेशों को पेटन्ट देकर यहां की औद्योगिक प्रगति और विकास और अन्वेशन को कैसे रोका जा सके। असल में हमारे विपरीत इसका उपयोग हुआ और यही बात है जिस बजह से कि जिन जिन लोगों को, इस पेटेन्ट कानन ने किस तरह से देश में काम किया हैं, इसको जांचने का मौका मिला, तो एक मत से उन्होंने राय जाहिर की. जैसा कि जसटिस राजगोपाला आयंगर ने भी कहा है। मैं सेलेक्ट कमेटी के नोट आफ डिसेन्ट में से उद्धत करके कह रहा हूं। उन्होंने कहा कि ''भारतीय पेटेन्ट पद्धति अपने उद्देश्य को प्राप्त करने में असफल रही।" यह बात बिलकूल स्पष्ट है कि वह कानन आज की परिस्थिति और समय के अनुसार ठीक नहीं है और उसकी आमल बदलने की जरूरत थी।

लेकिन यह देख कर मुझे थोड़ा आश्चर्य हजा कि यह जो कानुन हमने बनाया, हमने इसमें केवल पैच विकास किया है-इसको थोड़ा घटा दो, उसको बढा दो, उस पर लागु होता है पूरा तो हमारे लिये कम कर दो, रायलटी के बारे में विचार कर लो, या ज्यादा से ज्यादा कुछ क्षेत्रों में हम सरकार को अधिकार दे दें। खास कर मंत्री महोदय ने स्वयं सारे बिल में भी, इस सारे कम्पो-जिशन में, एक लाइन ड़ा की है: औषधि, भेषज, खाद्य एक, और, दूसरी ओर इन्डस्टी। एक तरह से यह एक डिवाइडिंग लाइन है सारे बिल की, सारी स्कीमिंग में, और यह बात ठीक है कि उन क्षेत्रों के लिये जो उद्योग के अतिरिक्त हैं, उनके बारे में कुछ अधिकार रखे गये हैं; पेटेन्ट देने के बाद भी कुछ सीमाएं उसकी अलग हैं और सरकार ने यह अधिकार रखा है कि अगर उनमें कीमतें ज्यादा हुई, और यह जरूरी हुआ और इसके लिये विशेष परिस्थितियां हुईं, तो चाहे पेटेन्ट दे रखा है या नहीं दे रखा है हम उन चीजों को उपलब्ध करेंगे, और आयात भी करेंगे. राएलिटी भी देंगे। मैं विरोध नहीं करता माडर्न टेक्नोलाजी का, मैं चाहता हं आधृनिकतम टेक-नीक हमारे देश में विकसित हो और उद्योगों में अधिक से अधिक विकास ला सकें, लेकिन क्या हम इस माडर्न टेकनोलाजी का विचार करते

समय उद्योग, खाद्य, कैमिकल्स और दवाइयां इन क्षेत्रों के लिये अलग अलग विचार नहीं कर सकते। मैं एक मौलिक विचार सरकार के सामने रखना चाहता हूं। पेटेन्ट बिल की आवश्यकता हमने केवल औद्योगिक क्षेत्र के लिये सीमित क्यों नहीं की? यह बचे हुये क्षेत्र के लिये हमको पेटेन्ट के लिये आवश्यकता क्यों अनुभव हुई? यह एक ऐसा सवाल है जिसका हमको विचार करना चाहिये।

यह कहा जा सकता है कि यह पेटेन्ट का कानस केवल देश की सीमाओं में सीमित नहीं रहता और उसका प्रभाव अंतर्राष्ट्रीय व्यापार और अंतर्रा-ष्ट्रीय संबंधों के क्षेत्र में भी पड़ेगा। अब यह भी, कहा जा सकता है कि हम अन्त के क्षेत्र में भी, फड ब्रोडक्टस के एक्सपोर्ट या रॉ फुड या रॉ मटेरियल उसके लिये भी बाहर माल भेजते हैं। यह कोई हमारे लियं शोभा की बात नहीं है। आज हम अपने देश के बच्चों के मृंह से अच्छी क्वालिटी का अन्न और अच्छी क्वालिटी का फल और अच्छी क्वालिटी का सामान छीन कर बाहर इसलिये भेजने पर मजबूर होते हैं कि हमको अपना बैलेन्स आफ ट्रेड बराबर रखना है । चुंकि फारेन करेन्सी को हमें उपार्जित करना है इसलिये हम अपनी आवश्यकताओं को काट कर अपने देश के लोगों को सब-स्टेन्डर्ड फुड दे रहे हैं जिससे सारा देश माल न्युट्शिन का शिकार वन रहा है। तो भहज इस वजह से कि हमको ये खाद्य पदार्थ बाहर भेजने पड़ रहे हैं, हम अपने देश,को भुखा मार कर भेज रहे हैं। यह कोई मार्केट को तलाश करके बड़ा लाभ उठा लेंगे उस उद्देश्य के लिये नहीं है। हम आज अपने देश को एक प्रकार से भुखमरी के, केवल सब्सिस्टेन्स लेवल पर रख रहे हैं । अगर अन्तर्राष्ट्रीय जगत में इस कारण से हमने औषधि का भेषज का और खाद्य का क्षेत्र कानून के हिसाब से बढ़ा रखा होता तो कुछ विगड़ता नहीं था। इससे कुछ हानि नहीं होती बल्कि अपने देश में इस संबंध में किये जा सकने वाले सब प्रकार के अन्वेषणों के लिये मार्ग खुला रहता। इसके लिये हमको बाहर के लोगों के पेटेन्टस को ले लेने के कारण, हमारे उपर कोई विशेष दवाव न रहता। कम से कम अभी भी मैं चाहंगा कि मंत्री

महोदय इस बात का विचार करें कि इस क्षेत्र में कम से कम औषधि-भेषज व खाद्य के क्षेत्र में किसी विदेशी को हम कोई पेटेन्ट नहीं देंगे। कम से कम इस क्षेत्र में इस बात को मुरक्षित रखनों यह नितान्त आवश्यक है।

अब यह बात हो सकती है कि आज जो औद्यो-गीकरण की नीति हमने अपनाई है, अपने देश में चल रही है, उसमें साझेदारी है और साझेदारी के कारण आज विदेशी कम्पनियां केवल निजी क्षेत्र में ही नहीं बल्कि सार्वजनिक क्षेत्र में भी साझेदारी का काम कर रही है। श्री अर्जुन अरोड़ा जी ने के मिकल्स का नाम लिया। यह बात साफ है कि साराभाई के निकल्स कालोबोरेशन से काम कर रहा है। वह वह जानता है कि हमारे देश में सरकार में भी और जनता में भी यह बारणा बनी हुई है कि अगा किसी चीज पर विदेशी ठप्पा लगा होगा और यह मालूम हो जाय कि यह विदेशी पेटेन्ट की चीज है तो उसकी 300 गना कीमत प्राप्त होती है। इस कारण वह क्यों जहमत उठाये अपने इन्डिजिनस मैटि-रियल के आधार पर यहां पर चीज तैयार करने की, रिसर्च और डेबलपमेंट के उपर पैसा लगाने की जबकि वह जानता है कि कितनी भी मेहनत हमारे वैज्ञानिक वहां पर इन्डिजिनस सबस्टि-ट्यट के आधार पर करने की कोशिश करें वह चीज भार्केटेबल नहीं होगी और उसकी कीमत उतनी नहीं मिलेगी। तो यह सवाल पेटेन्ट के अन्तर्गत नहीं आना चाहिये क्योंकि यह एक बौड क्वेश्चन इन्टरनेशनल पालिसी का है। हम कौलोबोरेशन के आधार पर कौनसी नीति उसके अनुसार रखना चाहते हैं और किन क्षेत्रों को सुरक्षित रखना चाहते हैं अपने देश के वैज्ञा-निकों के रिसर्च और डेवलपमेंट के स्कोप के लिए। तो यह एक अलग विषय है। इसलिए मैं चाहुंगा कि इस मीलिक प्रश्न पर हम विचार करें।

वैसे भी अगर इन क्षेत्रों में पेटेन्ट कानून लागू नहीं हुआ है तो इसका यह मतलव नहीं है कि इन क्षेत्रों के ऊपर हमारा कोई कंट्रोल नहीं रहेगा मैं समझता हूं कि मंत्री महोदय ने दूसरे सदन

में यह कहा था कि यहां पर हुग्स एन्ड के मिकल्स ऐक्ट है इनसेक्टीसाइड एक्ट है, प्रिवेन्शन आफ फूड एडल्टरेशन एक्ट है और भी ऐसे कानून बनायं जा सकते हैं जो उनकी क्वालिटी के संबंध में आवश्यक हैं। नहीं तो एक ही दवा एक ही सबस्टेन्स अलग अलग पेटेन्ट के नाम पर अलग अलग प्रकार से देश में विकती है और इससे बड़ा कंपयूजन किएट हो रहा है। कहीं न कहीं इस चीज का सिम्पलीफिकेशन करने के संबंध में विचार करना चाहिये।

इसलिए मेरा निवेदन है कि प्रारम्भिक अवस्था में ही मंती महोदय इस बात पर विचार करें और इस प्रश्न को देखें। हमें पेटेन्ट चाहिये, औद्योगीकरण के लिए क्योंकि हमको बहुत माडन और अपटुडेट टैक्नोलाजी को आज किसी न किसी प्रकार से अपने देश में लाना है, ट्रांसफर करना है और उस टैक्नोलाजी को, उस एडवान्स टैक्नोलाजी के आधार पर हमकों एडवान्स करना है ताकि बजाय इसके कि हम वह चीज सीधी फिनिश्ड गुड्स के रूप में बाहर से न मंगाये बल्कि हम उसका निर्माण अपने यहां करें और इस तरह से अपने देश को उत्पादन में भी भागीदार बन। सकें। इसकी आवश्यकता है।

इस कानून में पांच साल के लिए पेटेन्ट देने की व्यवस्था है। उस स्कीम को तो मैं थोड़ा समझ सकता हं और इस पेटेन्ट बिल को उस क्षेत्र तक लागु किया जा सकता है। लेकिन मैं आग्रह करूंगा और मैं चाहंगा कि मंत्री महोदय इस स्टेज पर भी केवल यह तर्क देकर नहीं कि इस पर इतन। समय हो गया है, हम पहले ही इस बिल को लोकसभा में पास कर चुके हैं और वह कल खत्म हो रही है, अगर हम यहां पर कोई चेन्ज लायेंगे तो हमारे सामने कई टैक्नीकल चीजें आ जायेंगी। मैं चाहता हं कि अगर मंत्री जी आनेस्ट हैं इस बात को रियलाइज करने में तो वे जल्द से जल्द अमेन्डिंग विल लाकर इसके परव्य को वदल सकते हैं। इस आधार पर मैं इस बिल पर विचार करने के लिए उन्हें आग्रह करूंगा। यह बात हमें निश्चित रूप से मान लेनी चाहिय कि पेटेन्ट कानून हमारे वैज्ञानिकों के हित में अभी तक काम नहीं कर पाए श्री सन्दर सिंह भंडारी)

Patent

हैं । इन पेटेन्ट काननों की आड़ में हमेगा विदेशियों ने हमारे वैज्ञानिकों की प्रतिमा को रोकने की कोशिश की है, उनकी स्कीप आफ डवलपमेंट एंड रिसर्च का अवसर प्राप्त नहीं हुआ है। हमारी साइंटिफिक लेबोरेटरीज यहां पर काम कर रही हैं और सारा सी० एस० आई० आर० इस बात के लिए चिन्तित है कि उनके वैज्ञानिकों द्वारा प्राप्त किए गए सबस्टीट्य्टस और कोघों जो जनकी लेबोरेटरीज में आइडिल पड़ी हुई है जनका उपयोग हो लेकिन कॉलेबोरेशन की शर्तों के कारण और पेटेन्ट के कानुन से बंधे होने के कारण हम उनका लाभ नहीं उठा सके, उनका विचार नहीं कर सके। मैं मानता हूं कि फूड के क्षेत्र में, केमि-कल्स के क्षेत्र में हम नौसिखिए हैं, प्रारम्भ कर रहे हैं, हम इसमें इंडीजीनस टैक्नीकल नो हाउ की स्टेज तक अपने देश में पहुंच जाये तो फिर इस क्षेत्र के बारे में भी पेटेन्ट का कानून एप्लाई कर अपने देश के वैज्ञानिकों को प्रोटेक्शन देने केकाम में, इंडीजिनस नो हाउको आगे बढ़ाने में मदद दे सकते हैं। नहीं तो यह बिल उल्टा हमारी ही गर्दन पकड़ रहा है, हमकी दबोच रहा है, हमारी वैज्ञानिक प्रगति के मार्ग में बाधा उपस्थित कर रहा है। इसलिए मैं चाहता हुं इस आधार पर इस सारे बिल की स्कीम पर विचार किया जाय।

मैं एक और बात आपके सामने रखना चाहता हूं। अभी भी सरकार ने कुछ अधिकार अपने हाथ में लेने का प्रयत्न किया है लेकिन रायल्टी का परसंटेज फिर से बढ़ा दिया, 5 परसेंट सेलेक्ट कमेटी में हुई, ओरिजिनल बिल में 4 परसेंट थी पहले भी 4 परसेट थी।

श्री आर॰ पी॰ खेतान : आपकी पार्टी के एक मेम्बर का अमेंडमेंट 5 परसेंट का है, आपका अमेंडमेंट 3 परसेंट का है, आपकी पार्टी का क्या

श्री सुन्दर सिंह मंडारी : जब अमेंडमेंट रिकार्ड पर फार्मली आ जायं तब सवाल करिएगा। मैं मानता हूं कि अपटु 4 परसेंट आपने रखा है लेकिन अपटु4 परसेंट भी मिस्चीफ करने में

मदद देता है। हम इसको और घटाएं। मैं इसके लिए सरकार को घन्यवाद दंगा कि 5 परसेंट से 4 परसेंट मानने की उसने अपनी सहमति प्रगट की है। मैं तो चाहंगा कि वह इस प्रश्न पर फिर से विचार करके 4 परसेंट के बजाय 3 परसेंट अधिक-तम सीमा निर्धारित कर दे। अच्छा तो यह हो कि हम आधे परसेंट से शरू करें, एक परसेंट प्र अधिकतर रहें और एक्सेपशनल केसेज में एक से ऊपर जायं लेकिन 5 परसेंट, 4 परसेंट की मियाद पर हम जायं तो उसका दृख्ययोग हो सकता है। मैं चाहता हं कि यहां पर भी हम कानन में अपने सब निर्णायकों के हाथ बांध कर 3 परसेंट पर लाएं और 3 परसेंट के नीचे सभी प्रकार की रायल्टी देने की हम व्यवस्था करें।

Bill, 1970

मैं बाहता हं कि बनियादी सवालों पर हम इतना विचार कर लें। बाकी के जो संशोधन हैं उन पर जो हमें कहना है वह जब क्लाज बाइ क्लाज कन्सीडेरेशन आएगा तब हम उपस्थित करेंगे । मैं चाहंगा कि मंत्री महोदय प्रथम बाचन के समय इन दोनों बुनियादी सवाली पर अपनी

SHRI D.VHYABHAI V. PATEL (Gujarat): Sir, I think we musl congra-lul, to the new Minister for Industrial Development foi's alvaging this Bill on which this House has spent such a lot of time and expenditure. Not only did we have sittings here, but we had one sitting even in Bangalore.

SHRI ARJUN ARORA: No, no.. That was the Monopolies Bill. You have too many committees.

SHRI DAHYABHAI V. PATEL: Yes, It is almost similar, but I thank you for the correction. It is necessary that a Bill of this type should come, but whether this-is the right type is the question.

The objective of the Bill should be development of research, which should be encouraged. I doubt whether the testric-tions that have been put in this would make it worthwhile for anyone to spend a lot of money in research. I would read a few lines from a recent address. I do not know whether Members will be able to guess whose address it was.

Our country deserves the best, and the fact that we could not hold Dr. Khorana and Dr. Chandrasekhar

and cherish them is a matter for regret. Yet I wonder whether they could have doi e their remarkable work had they remained in India. Much despondency i > due to our pattern of administration in which the scientist is subordinate io the bureaucrat."

These words ai e quoted from the person who presides over the bureaucratic administration of tl is country. Prime Minister Shrimati Indira Gandhi, very recently, I think, just a few month'; ago, at the Nehru Memorial Lecture, 1968. It is surprising that th'r person who is in charge, who is the head 1 f the administration has to pass these remarks about the admini -tration. What ire we doing about it? Is that not a question that can be legitimately asked and is a Bill of this type is going to 'remec'y the situation? I do not think so. I feel that there is a lot of conful ion prevailing in the minds of peopl on the opposite side, perhaps some on this side also, as to what is the result of th s Bill going to be.

Then, we h; ve tried to separate two sides of the Patents Bill, normal inventions for which we receive patents and applications for patents regarding food, medicine, drugs insecticides. My feeling is that under the plea of giving medicines at a cheaper rate or restricting the prices of drugs, too nuch power is being sought to be con :entrated in the hands of the Government or the bureaucrats. The result will be the same. If there is too much power in the ha ids of these bureaucrats, growth will b> restricted. And failure to use the law a it stood has been made a pretext by son e of the bureaucrats to get more power. There is sufficient power under the ore inary law. They have a variety of laws one after another which they could use. They have got the Drug Con:rol Orders, they have the Company Law Orders, they have got all sorts of orde and laws with which they co tld meet the objective that they want. Hen: is a case of too many laws, and I do not know whether it is going to give them what they expect or what they hope to a< lieve by this.

I do not kno / whether the objective of curbing the ust of foreign exchange also will be met. Afte all, it is the same Ministry, the Trade Mini ;try, the Licensing Ministry, one after anoth :r, that gives the licence.

If the Mini: .er or the Ministry gives licence s for certain items, why blame the trade The Ministry is

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inefficient. Why should an efficient machinery in the Ministry be not set up so as to scrutinise the applications and see whether so much foreign exchange is really required? Is it because we have set apart so many Ministries under so many Ministers with their different Empires, and these Ministers do not talk to each other that this happens?

SHRI ARJUN ARORA : Do they not talk to each other?

SHRI DAHYABHAI V. PATEL: Not in the literal sense. But they are independent in their own way. I do not mean talking as you talk to your neighbour. I mean a helpful dialogue with regard to the business of the Ministry.

SHRI SASANKASEKHAR SANYAL (West Bengal): Sometimes husbands do not talk to their wives.

SHRI DAHYABHAI V. PATEL: So the objective of curbing foreign exchange could very well have been attained if the law, as it exists, was properly administered. Having failed to do this, they want more power.

Sir, I do not know whether I should begin going into the clauses of the Bill. In brief, I have stated my objection, while I agree generally with the remarks of my two predecessors. Therefore, I would save the time of the House by not repeating them.

SHRI DINESH SINGH: You agree with Mr. Bhandari.

SHRI DAHYABHAI V. PATEL: No. In this matter I do not agree with Mr. Bhandari. I agree with Mr. Babubhai Chinai.

SHRI ARJUN ARORA: He does not support it.

SHRI DAHYABHAI V. PATEL: We are not denying the need for the patent law, but we want a good patent law, a strong patent law that will encourage industry and not favour it. I do not see that in this Bill. The life of the patent, for instance, is sought to be made too short. Would it be worth anybody's while to come forward and spend a lot of money in research? To quote the Prime Minister: Why did Mr. Khorana have to go abroad? Because research facilities were not available here. Why is it not available? Because we have not got the money. Why have we not got the money? Because of Government policies.

SHRI SASANKASEKHAR SAN-YAL: Because it is in the coffers of the big business.

Patents

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SHRI DAHYABHAI V. PATEL: I do not know how much big business is going to be left after the Bills that have been passed, after the plethora of legislation and the taxation that has come. Yo i have got the Monopolies Act and different taxes one after the other. What is going to be left? And after all, what is going to be the investment in business? How can one invest unless one has got some money to invest? This is the basic conception which people do not seem to realise in this country. Unless a man is able to save a little money out of his current earnings, he is not going to put any io. business. Unless one has some money he would not put it in shares and investments. Very little business can be done in this country particularly at this high rate of taxation- And, probably, we have become a high cost economy. Always we have been told that this is a developing country and we are backward-I am not very sure whether we are backward in that sense. We have become backward because of the twenty years policy of the Congress Government. This country used to export cloth to England. The traders of this country had a reputation all over the Far East, Middle East, the Arab countries and the African countries because of their honesty.

(MRS.) MANGLADEVI TALWAR (Rajasthan): That was in ancient days.

SHRI DAHYABHAI V. PATEL: Madam. that was in ancient days. But that justifies my statement that we are not a backward country and we are not an undeveloped country either. We have become undeveloped because of the gap. And this gap has grown in the twenty years of Congress rule.

All industry has been stagnated because of this idea of control, control, control. Too much of control has hampered the growth of industry. May I say that this is something more in that line and, therefore, I would like the Minister to reconsider it.

SHRI ARJUN ARORA: It is a fact that patent controls others. So, if controls are bad, patents are worse. Therefore, you should advocate the abolition of patents altogether.

SHRI DAHYABHAI V. PATEL: If I were to follow your line, I would not want any inventions in this country.

I want inventions. I want scientists-I want people who work on research to be encouraged; I want them to feel that there is some reward for them. If there is no reward, what will they do? We talk of brain-drain. Why do our scientists and engineers leave this country? Because t] is no opportunity for them to do research. Research has become so expensive to-day. A single scientist is not able to do resi to-day. It is several men working together as a team who are able to do something in the matter of research. And how could this be done with such type of regulations? Therefore, I would like the Ministers to re-consider the matter. would like the House to think before it leaps into this. The term of patent, the ro. to be given, all these are matters which are worth considering and re-considering if we want a proper patent law.

DR. (MRS.) MANGLADEVI TALWAR (Rajasthan): Mr. Deputy Chairman, Sir, before go to the Bill, I would like to say that the leader of the Swatantra Party has mentioned many things which perhaps this Bill is not meant to cure. He says that all the ills should be cured by one measure, which is certainly not possible.

SHRI A. G. KULKARNI: Do not waste your time on that. You come to your points.

DR. (MRS.) MANGLADEVI TALWAR: Any way, I would wish to congratulate the Government and the Minister for Industrial Development for bringing this measure before this House. As has been said by the previous speakers, this Bill has been long overdue. It has taken nearly 17 years, or perhaps 20 years, for this measure to be brought before Parliament. But I do not agree with the remark made by one of the Members that it was due altogether to the slackness on the part of the Government, is an important subject. It required consideration, deliberation and also taking the other people's points of view into consideration as has been done by the Joint Select Committee.

The present legislation replaces the Act of 1911 and reduces the period of patents from the present 16 to 14 years in the case of ordinary articles and seven years in the case of food, drugs and medicines. Sir, that in itself is a great step forward. I am also glad that the amendment moved by Mr. Anandan Nambiar was accepted by the Government which has made this provision more stringent by reducing Paenls

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five years from the date of sealing of the patent or seven ye^rs from the submission of patent speci neat i >ns, whichever is shorter. Another amendment was accepted by the Government, which is also welcome. This has reduced the ceiling of royalty from five to four par cent. I agree with the previous speaker that even the 4 per cent royalty fixed is quite a high royalty and by experienc we would learn that it should be reduced in future. The honourable Shri .Arjun Arora has said that it should be not more than one per cent. Well. I would not go to that extent. But 1 do feel that this should be much less thai 4 per cent. As it has been pointed by the previous speakers, regarding the Patents Bill committees were appointed right from committee after committee was appointed. And I am glad I hat they were appointed because they have done a very valuable work. The last committee was headed by Mr. Justice Rajagopala Ayyangar and that committee submitted its report in 1958. Earlier to that a committee was appointed which was headed by Dr. Tek Chand in 1950. these committees recognised that although India had the patent system in some form or the other for over a century, she had not drawn much benefit from it. Both the committees were clea-ly of the view that it was to India's advantage to retain the patent system. The honourable Shri Babubhai M. Gliinai said hat even an industrially advanced like Japan has no patent system. our stage of development wecanrot count y 3ut in compare ourselves with Japan and we have to take measures which are suited to our country under our circumstances. Since 1911 and during the period of these wenty years much has happened in the world. The world has progressed much in the field of technology. The man has I eached the moon and is preparing to reach the other planets. And therefore, modifications in the patent regulations are absolutely necessary. Our economy :ince we attained independence, is being rapidly transformed into a dynam c industrial economy. Indeed there h; s been thinking in the country on he basic purpose The Patent Bill served by the patent syst m. of 1967 sought tc provide a comprehensive law .on this su iject. It has an important leaning on the national economy. I do not he statement made by two agree with Members of the Opposition, Mr. honourable Babubhai Ih'nai and Mr. Dahfya-bhai Patel, th tt this Bill would obstruct our that this will encourage foreign economy, collabo ation and that it will not encourage our own people. This Bill is

designed to encourage our own people, to stimulate inventions and encourage development and exploitation of new inventions for industrial progress in the country. One of the most important provisions made in the Bill is that the grant of patents under the new Act will be subject to certain conditions specified in Clause 47. I would bring to your notice and the notice of the honourable House only subclause (2) of Clause 47—of course, are four sub-clauses, but I am more concerned with drugs and medicines Clause 47(2) says—

"Any process in respect of which the patent is granted may be used by or on behalf of the Government for the purpose merely of its own

This is a very important provision in the Bill. Suppose a foreign firm or even an Indian company wants to exploit our market and is not willing to give us the formula or we are not able to make it at th ment, then, we can import, we can get that patent itself, and therefore, the Government can do it for its own use.

#### Clause 47(4) says:

"in tl e case of a patent in respect of any medicine or drug may be im ported by the Government for the purpose merely of its own use or for distribution in any dispensary, hospital or other medical institution institution maintained by or on behalf of the Government or any other dispensary, hospital or other medical ins; which the Central Government may, having regard to the public that such dispensary, hospital or medical institution renders, specify in this behalf by notification in the Oificial Gazette".

This is also very important. In the present context, we all know how the fluctuation in the drug prices has affected us for weeks and months. There is no doubt that the drug prices in our country are much higher than in other countries. This clause will ensure that conditions of scarcity of patented articles, particularly drugs and medicines, leading to high prices are not created. The firm wil! not be required to pay any royalty to the patentees in regard to Such patented articles. That is another advantage to my mind.

I would just mention another point. A very large majority of Indian patents are owned by non-Indians and the fact that many of these patents are not

#### [D-. (Mrs.) Mangladevi Taiwan]

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worked in India is one of the serious drawbacks in our patent system in India. Some years ago, as Shri Arjun Arora said, the American Senate appointed a committee to go into detail regarding the structure of the cartels that had been set up by the drug industries and other aspects pertaining to this problem. It came to the conclusion on the basis of facts and figures that only 6 percent was being spent on research and 25 per cent was being spent on sales promotion. This is very important to our country because the sales promotion of these big drug companies is playing a very important role for them, but it is putting us in a very disadvantageous position. It shows that money spent on research is just a fraction of what they Spend on advertisements and sales promotion. There is no doubt that Indian drug market is being exploited by the foreign firms in the field of drugs, medicines and chemicals.

Another point is that different trade names are given to the same medicines and they are patented. Many medicines contain the same thing. But because they have different names and they are manufactured by different companies, they are used in the medical world. The prices charged in our country are ioo times, 500 times and even 1,000 times higher. This must be stopped and when the Bill becomes an Act it should be strictly enforced. Enforcement is also very essential. Unless the laws are implemented, all the laws and regulations that we are making into Acts have no meaning.

The Government owes it to our supreme people to see that prices are proportionate to the paying capacity of our people.

Sir, I wo\*u!d give you one example of how different names of different drugs are prevalent in the country. There is a medicine called 'Flagil' and it is manufactured by May & Baker. It is prescribed for dysentery. There are a large number of cheap drugs for this trouble and this is a very expensive dru,r. but, because it is a new drug, because it is manufactured by a company that has a good name and because these companies see to it that they give large amounts of samples to the doctors, both in the hospitals and outside they prescribe these drugs and, therefore, the public, the patients, have to buy, but some of them cannot and so they go without them.

MR. DEPUTY CHAIRMAN: Please conclude now.

DR. (MRS.) MANGLADEVI TAL-WAR: Therefore, Sir, I welcome this Bill and I support the Bill.

SHRI SASANKASEKHAR SANYAL: Sir, as a humble lawyer, I find that after a great deal of travail, over nearly two decades and after so much oflabour pain, this piece of legislation is going to be a still-born child.

Sir, one question has been occurring to me from the very first day that I have been studying this Bill: Who will give the sanction to the patent? I put this question to everybody. As a matter of fad, informally I approached the Minister some minutes ago, asking him what is the provision forgiving sanction and by whom. The relevant Clause is Clause 43. Sir there you will find, in your wisdom, that "Where a complete specification in pursuance of an application for a patent has been accepted and either, etc., etc., .. the patent shall on request made by the applicant in the prescribed form, be granted to the applicant or, in the case of a joint application, to the applicants jointly, and the Controller shall cause the patent to be sealed with theseal ofthe patent office and the date on which the patent is sealed shall be entered in the register.'

Sir, there are two conditions in this Clause. One is in the passive voicie, that is, somethin; shall be done and the active voice is "The Controller shall cause the patent sealed". It is only in the marginal note, which is no part of the legislation, that there is a mention of grant and sealing of patent. But, where is the granting? Who will grant? The Controller? And under what provision? Sir, 'seal' has no: been defined. Sir, there is, therefore, yet time. I am giving notice to the Minister. Either you bring an amendment defining sealing in the definition clauses to say that sealing includes the power of giving sanction to the patent or, in the alternative, you introduce a rule-making power. Sir, I was staggered to see that unlike so many other Bills such a big Bill is without any rule-making provision in this behalf. If there was a pertinent rule-making provision, you could have said that consistent with the provisions of the Act, the Government will introduce rules for purposes of giving sanction, etCi etc.

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talked tt Shri Sir. I Ariun Arora whose wisdom I v. lue very much, and I discussed this mat er with him. I notice tothe hon. Minister. There is Clause 43. Except the ma ginal note, it does not say that any particular authority wiH grant the patent by: auction. The Controller, wiH do ? What I The Controller shrill cause the patent t< be seated with the seal of the patent offio: It is peon's job. It is a peon's business. Sir, probably the hon. Minister is surprised at this argument. But, still I appeal to him to reconsider Either he shou'd bring an this matter. amendment by del ning sealing to say that it includes the po' 'er to give and sanction patent or get a ulc-making power by which you can jive the Controller such powers of sanctioi ing. Otherwise, I may tell you, my hum! le prediction is that th's piece of legislatio i will be a dead letter and will prove ti e proverbial saying of moving a mount in, but producing a mouse, and that too for nothing. Now, coming to the pel ctical aspect o/the mat ter, I have got nixed feelings. Some of the socialist countries are going in for patents. Some of the capitalist countries have abolished cf are abolishing patents. Where do we stand? We are in a mixed or unmixed economy. We are just harping crawling and trying to stand. I maintain that the Controller and the Controller's offi :e should not remain as a rv inis'erial or clerical De merely partment. It sho ild be manned with perts. It should Lave a library, it shorld have a laboratory and; t should be manned by experts and j ist as there is the P.S.C. so there should >?. technicians examining everything. The experts, as I have said on many occs ons, must be put at the top and not at th! tag, otherwise the whole thing will be reg mentation of capitalists, regimentation of monopolies, regimentation of research Kid intellectual pur suits. Anti-bio\* ts that we can purchase for one paisa have to be purchased for one rupee. How to control it? We have so many laws. Tb; Drugs Act when it was introduced here he other day by Dr. Sen, there was so mu> h of table-thumping here to cheer him oi congratulate him but after that what has happened? The stranglehold of the capitalists have fallen upon the whole matter and we are now at a disarray. So the whole question will depend upon t', e implementation of the provisions of thi' Bill. Therefore I main tain that instea 1 of leaving these matters to the executive bosses, instead of placing the whole thing < t the alter of the capitalists why not straight go in for the nationalisa of the whole thing? tion You induct your experts,I

My friend Shri Patel mentioned Dr. Khurana. He is certainly a super-genius. We might not have so many other geniuses here but still we have our tali If the Government is to recruit the best men and have a nationalistic cadre to pursue this matter and to help, thexi of course there will be something wl will be useful, otherwise the law, as i will only give another handle to the monopolists and the stupid, silly capi lists who do not understand the business of protection of the society but who understand only their own busii That apart, I repeat my former submission and I say this very strongly with all the little knowledge that I have as a lawyer that unless you have made provision for making it clear as to who will be the sanctioning authority, this Bill will be a dead letter.

SHRI BALACHANDRA MENON (Kerala): On the legal question that was raised I think there is a case. Somebody must have the right to sanction. It is not explicitly stated and it will be much better if we do it and at least in the rule making stage, otherwise is danger. I am also afraid that it might be struck down on ;hat basis and that will be a very unhappy thing if it so hap pens. From 1969, from the last monsoon session to this, we have been moving a little and that is something to be very happy. First the Hazari report, then the Monopolies Bill and now this and the Bill wea,-etaking upon the4th, all show that though hesitantly, we are moving forward.

It is no wonder that we took n. than ten years to bring forward such a legislation. In 1965 we thought about it, we discussed it, we brought a Bill, but we had not the courage to press for it. Naturally. Why was it so? Because the Indian bourgeoisie had not yet decided what step it should take. It was still having its compromises with the monop capitalists of foreign countries. It was still believing that, with the large number of Agreements with monopolist countries, with the innumerable Agreement.; that we had with foreign monopolists, we might be able to industrialise this country. But today we find that it is not po We have come to a stage where the Indians bourgeoisie itself is now afraid, and it is fearing that, at the rate at which we are going, there is no possibility of industrialisation of this country indepedently by us. It is no wonder that Mr. Babubbai China', who represents a Chamber of Commerce, and the most reactionary Indian monopolist should come forward

[Shri Balachandra Menon.]

now here and tell us that this is a Bill which takes us backward. No wonder that be does it because he represents that class which never seriously took up the question of India's progress; they were depending on foreign monopolists. The innumerable Agreements that we had with

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ga collaborators—more than 3,000 Agreements with foreign collaborators—clearly show the amount of money that we arc spending in the shape of know-how, the amount of money the foreign capitalists are taking out from here as

st, dividends and know-how etc. It clearly shows that this country has been made a happy hunting ground.for foreign capital. The worst are the drug monopo-And what are they doing? (Interruptions) I will tell you. They have charged about 300 or even more profits from country like India which though poor is a big market they can exploit very well. They are now charging these high rates—because we have no other go. When that is so, I am glad the Government have come forward and stated that in such and such cases they will have the patent right only for five years. That is a correct stand. I am not one of those people who believe that our country can not have its own know-how. We are capable of having it. Innumerable youngsters of th;s country have really invented quite a number of products. I have seen how one of our brilliant scientists has been able to get protein from sea-water, which no other country except France has done. It is only France which is attempting it. No other country has done it. And if we move forward quick, we will be certainly the first in this field. There are so many things like that. And why is it that our industrialists don't encourage Indian know-how. Because they come from a class w never believes in work. They were people wh') were high-placed, highclass people, people who were just traders. And when they found that they had an opportunity to get at industries, they took to them. Thai is how the Indian industr ialists have progressed. In the case of other places England we have how an like France or ordinary artisan, or an ordinary middleclass man starting a small industry turned out to be a big industrialist. Here it is the other way round in that it is the big merchants, |the big capitalists, got the industries. This is what is ning. India had capital even during d of Asoka, but he could not industrialise the country because it was trading capital. And now, after the First World War, the big trading interests

have captuved the industries with the help of the foreign capitalists. They are not very serious about industrialisa tion. That is why they don't encourage research. I am glad that food, drugs and medicines are treated as a category apart and in the case of medicines they have included in that category insecticides, germicides, fungicides and vveelicides, which hei]

These have been brought on in the interests of our agriculture and it has been rightly done. Now, so many of the rece it ly developed contries like Japan have taken the Patent Law only very late. They had no patent law. When there is an industrial base already, they have come forward for Patent legislation. Till then they never wanted to have any patent law. So, is the case with Russia. China, which is marching forward, does nol want any patent law now because it has a new industrial base, thanks to the hei.) which the Soviet Union gave. But we are not in that position. When we are not so naturally we have to depend to an extent or, foreign know-how and to that extent we will have to compromise. I can understand it fully well, but it shorld be done in such a way that it should not harm us much.

Now, the monopoly interests will not allow our patents to come up in this country. More than 90 per cent of the patents are with the foreigners. A plea has been put forward that this is the case with almost all the countries. It is not the case with America. It is not the case with Germany and it is not the case with Jap in. These are the three countries which today count. Most of the other countries have become, more or less, satellites. You have been telling us that independent socialist countries are satellites. I can tell you very well that now Britain. France and al! these countries have come to such a stage that they are not in ap' tion to make such advancement as they did previously. These three big countries have their own patents which certainly are much more than the fore:gn patents. Here hi this country it is more than 90 per cent. That is the whole difficulty. So, ggest that we should give encouragement to our own people, who are prepared to invent. In such cases, the State sector industries must devote a little more a?tent; on to this and set apart sufficient money for such inventions.

In the case of small industries also 1 h are capable of inventing and let them be helped. Let our laboratories be helped.

It is no use tg helplessly on the foreign monopolists. "I am sure there will be so ma: eign countrie who arc us. Under the present conditions of monopoly capital, even those who hav: invented certain new processes, cannot .' ?11 them immediately. Until the monopolists are sure of their market, they wll not come forward. They will doit oni -stage. When the whole process has been invented and taken up by sma fellows, they just eat it up. That is ho\ being done. So, even in advancet countries. where monopolists B1 - nate, you will see that those people \*rho invent are not im mediately being c-cocr; vised. They will be recognised only at a later stage, when they find that heir products can have a better market, I he invention is adopted when they find t: iat their machinery has become obsolete and new machinery has to be put up. Then, they will come forward for the n w process. This is what has happened, this is what monopoly is doing and that i; how monopoly restricts intelligent people from coming forward and making their own inventions and having their own patents. In such cases they may be prepared to help us, pro vided we give sufficient inducement to them. During this period of the monopoly stage of capitalism, I im sure there is no such possibility of thi small man ever doing anything much i any advanced country. In the deve!o: 'rics they be

able to come forward. In the developing countries, they iyill be able to help a good deal. In other o untries they will be used only at a later s age when the monopolists decide that the-should use them. Only when they ar« sure or maximum profit the monopolists go in for new inventions. As such this is th I time for us to get foreign talents even if we pay them highly. Not the patents but Ihe man is what we want. When our men don't have the know-how, let us buy the know-how from outside.

Here is also an opportunity. This Bill dtely gives you some help for that also. One of: g clauses that I found—and that is correct also—is re garding the licences. It is quite good. In cases where a man is not prepared to sec that the process is being taken up foi be does not lylhing for bringing out that product, what tlie Govenment has to do is to bring out a compul o .ce,and hand it over to such people who are prepared to do it. Thissiavery fi te thing and you have taken it up. This mi I I ed. I am sure there are so m my instances when: they are not making use of the processs.

MR. DEPUTY CHAIRMAN: You wind up.

SHRI BALACHANDRA MENON: I would only say that even though this is a hesitating step even though you have

red 4 per cent as a sort of comDe tion or royalty which has to be paid in you take up any of these patents—up to 4 per cent—even that is a big thing in a country like India which is So 1 Four per cent in Netherlands on the v. turnover will be small, but 4 per ce I ndia is going to be a very big thing. WI is io per cent in other countries w 1 per cent in India, because it is such } a huge co untry, and that is why I say even this 4 per cent is very high. It can be very well brought clown and attempts must be made to see that we bring in an Amending Bill at a later stage after considering the situation as to whether we can reduce it to 2 or 1 per cent. That will be sufficiently big.

Lastly, I would request the Government to take more interest in the case of these young people who are prepared to spend their time and their energy for inventions. Let the State sector make use of them. Let every State sector reserve a certain portion of its funds for research work. That must be done and we should not depend upon others. Even in the case of small spare-parts we have now to depend on others. Why should we do that? We should be in a position to do all that. I would request that more money should be set apart for this by every State sector, for furthering research work. Thank you.

SHRI A. G. KULKARNI: Sir, I stand here to support the Bill. The object s of the Bill and its assessment particularly must include promotion of research and invention and acceleration of industrial growth. Sir, this is very important in any Patents Bill-or whatever you call it— of any country, if it is in existence or it is going to be introduced. Particu1 Sir, this research and development of industrial growth are absolutely necessary particularly ior developing nations, for developing countries. But at the same time in a developing country care must betaken that the patent system must be used in preventing the exploitation of the market and consumers by a handful of persons. This particular Bill is going to prevent that exploitation of the market and ihe consumers by very few people. In this connection I think that certain provisions of the Bill are quite adequate, but at the same time I look at this Bill from another angle, whether it is going to improve

[Shri A.G. Kulkarni.]

chances of developing technology, indigenous technology in the country as well as attract foreign technology in respect of sophisticated products wherever neeessary for produc'ion in the country itself". In this connection I really think that this country cannot afford to move in isolation of the developments in other countries. Sir, no countryman should envision that the development or import of foreign know-how is anti-national; he should not take that view. Particularly in a country like ours where an industrial base has been created, we are in such a position that more industrial technology can be developed and if we have to go to a takeoff stage, more foreign technology will be required. I understand that. In this connection, the Patents Bill can be made use of for this purpose, so that we can bring in soph'sticated technology wherever necessary, and the Government has got adequate powers under the Bill concerned. But what I am anx'ous about is the implementation of the provisions of the Bill, and the rigours of bureaucracy should not be there to this extent th at foreign investment is inhibited by the implementation of the Act and the rules framed under it. Particularly, fore:gn investment is necessary in this country in some highly sophisticated fields and that is why I desire that the Industrial Development Ministry should be more careful to see that foreign investment is not frightened by the passing of this Patents Bill or by the implementation of any such Act. Particularly I have to bring to the notice of the House that we have really now to take an overall perspective of the technological development in this country when this Patents Bill is being enunciated and is being passed by this House^

there was recently a Seminar on uiology 70s and I was really happy to read Report of that Seminar. I was of the enthusiastic to go through this Patents Bill to see and find out if it can achieve the objective. A science policy commensurate with the overall picture of the technological developments in this country has to take place. Why do I say this? I know that naturally we are spending on technical But the foreign collaborators, lopment. particularly in the drug indursty or in the other type of industries which are highly sophisticated, industries like the polyester yarn or nylon yarn, they are taking the benefit of the market price and the market differences in the import and other domestic prices. Here th's

type of development is more neccessary and indigenous development of such type of research and development will be called for. It is on record that some thousand to fifty thousand scien-are already working in this countiy in the scintific and other types of labora-taries. Harnessing their energies for tlie internal development of technology will be necessary. A long-term perspective of this technogical development or what you call a science policy, is neccessary where the intention should be to increase more our own indigenous technology through the patents already available or through the technology already developed in our National Physical Laboratory or through the CSIR, and the entire set-up of this development and research should be so geard that it should have a practical economic approach. Otherwise, research carried on in isolation now-a-days in this country will be of no use. The intention of a long-term perspective of technological development should take note that intentions and economic relation be clrsely linked so that it will be a worthwhile pursuit.

Sir, when there is apprehension in the expert opinion available that the fon investment or foreign technology will be scared in this country, it will be worthwhile for the Industrial Development Ministry to develop a viable base of indigenous technology itself. That point I was mentioning in the earl:er stage also. Sir, why do I say this ? If you look to the spectacular progress made by Japan it was not done in the hope that industrial technology should be developed, but they went massively for import of technology till they developed their own technology. There was, what you call, the golden mean between these two. Develop this nation like Japai. I think the use of this Patent Bill should be in that direction and the implementation should be in that direction where there will be a viable base of indigenous technology. At the clause by clause reading stage I will offer my comment;.

श्री बालकृष्ण गुप्त : उपाध्यक्ष महोदय, मुझे यह देख कर बड़ा आश्चर्य हो रहा है कि 1911 ई० से 1970 ई० तक अंग्रेजी सरकार का जो शोषण का बिल था, जो हिन्दुस्तान का दोहन और शोषण कर रहा था, वह 23 वर्ष तक स्वराज्य के बाद भी चलता रहा और हमारी हिन्दुस्तानी टेकनालाजी ब्रिटिश टेकना-लाजी की गुलाम बनी रही और विदेशी बडी

बड़ी कम्पनियां हमारे देश को लटती रहीं और आज तक लट रही है। सैकड़ों करोड़ रुपया, अरबों रुपया हमारा हिन्दुस्तान का ब्रिटिश पेटेंट्स, अमेरिकी पेटेंटस, जर्मन पेटेंटस के पीछे देश से बाहर चला गया और हम पंजी के अभाव में वैसे हो लडखडाते रहे और वैसे ही अभिषत पड़े रहे। जापान ने. रूस ने और इटली ने अपने यहां पेटेंट के ला को शरू में नहीं लागू होने दिया और वड़ी भारी औद्योगिक तरक्की कर ली और हमारी जब बात चली तो हमेशा ये देश जो कि हमारे देश को लुट रहे थे वह यह कहते रहे कि हम पिछड़े हए देशों की मदद करना चाहते हैं और उनकी बड़ी-बड़ी कम्पनियां, तेल कम्पनियां, केमिकल कम्पनी, जिसका भारत की गवर्नमेंट के हिस्से में एक्स-प्लोसिव में और फटिलाइजर्स में हिस्सा मौजद है, लीवर बदर्स जिसके चेयरमैन आज स्टेट टेडिंग कार्पोरेशन के मैनेजिंग डायरेक्टर बन कर उन विदेशों को हमारा घन लटा रहे हैं, ये सब चल रही हैं।

मझे कुछ तो ग्शी है कि आज एक पेटेंट बिल आया है, लेकिन फिर भी जितनी खशी होती चाहिये थी उतनी नहीं है: क्योंकि इसमें भी फारेनर्स को, हमारे देश को लटने की पूरी गंजाइस है, वह बार-बार उसी पेटेंट को फिर थोडा सा अदल बदल कर के रजिस्टर करवा लेंगे और हमारे देश की लूट खसोट उसी तरह से चलतो रहेगी । हिन्दस्तान के बनिये और ब्यापारो एक परसेंट, दो परसेंट पर काम करने को स्वराज्य के पहले तैयार रहा करते थे और यह 4 परसेंट जो नगाया है, वह बहुत ज्यादा है।

मैं तो समाजवादी हं। मेरे दोस्त श्री मध लिमये और श्री गोडे मुराहरी ने इस सेलेक्ट कमेटी की रिपोर्ट में मिनिट आफ डिसेंट भी दिया है और कहा है कि पेटेंट, कापीराइट और रायल्टी वगैरह हमेशा के लिये खत्म होनी च हिये। अगर इस देश को एक बड़ा औद्योगिक देश, इसकी 55 करोड़ के लायक देश बनाना है तो यह सब बीजें छोडनी होंगी और यह विदेशी शोषण बन्द करना होगा ।

[THE VICE-CHAIRMAN, (SHRI AKBAR ALI KHAN) in the Chair]

अभी अभी अर्जन अरोड़ा साहब ग्लैक्सो की बात कर रहे थे तो मुझे एक व्यापारी ने बताया कि यही ग्लैक्सो कम्पनी स्टेट ट्रेडिंग कापीरेशन का एजेंट हो कर फ्रांस में 2 रुपय किलो में मिल्क पाउडर खरीदती है और वही स्टेट दे डीग कः पीरेशन को 7 रुपये किलो में सप्लाई करती है और फिर उनसे वापस खरीद कर के कुछ और चिजें मिला कर के 11 रुपये में फी मिल्क पाउडर के डिटबे को बेचती है और वह भी कभी-कभी इतना कम मिलता है कि उसमें ब्लैक मार्केटिंग हो जाती है और चार-चार या पांच-पांच रुपये एक डिब्बे में ब्लैक मार्केट का चलता है। यह हाल तो इन विदेशी कम्पनियों ने हमारे शिशओं का, जिनको दुध नहीं मिलता और जो बेबी पाउडर पर अवलम्बित हैं, उनका कर रखा है।

अभी दवाओं का बडा भारी जिक आया। अर्जन अरोडा साहब ने सेनेटर मैसफील्ड का जिक किया जो कि अमेरिकी सेनेट के बड़े सम्मा-नित सदस्य हैं। हिन्दुस्तानियों के वारे में ओवर इनवाइसिंग, अंडर इनवाइसिंग की बात तो चलती है, लेकिन ये कम्पनियां वहां से जो माल बेचती हैं, उस पर हजार पर्सेंट, यानी दस गुना, दाम वहीं ले लेती हैं। वह हमारे फ़ारेन एक्सचेन्ज को ही नहीं विगाइती, हमारे देश में गरीब और वीमारों का भयंकर शोषण कर रही है। मैं आपसे क्या कहं, पेटेंट विल तो बडा डास्टिक होना चाहिये अंडर डेवलप्ड कन्दीज में । इसमें पांच, सात और चौदह सालों की जो मीयादें दी गई हैं, वह भी बहुत अधिक हैं। यहां पर ज्ञान और विज्ञान की बातें तो बहुत चली इधर से लोगों ने इसके बारे में बोला, लेकिन मझे एक भी वैज्ञानिक हिन्दुस्तान का नहीं मिला जो किसी पेटेंट के जरिये करोडपति हो गया हो । अमरीका में तो एडीसन साहब. कीर्डन साहब और न जाने कौन-कौन साहब हए, जिनके खानदान अभी तक करोडपति हैं, लेकिन यहां पर विज्ञान की बातें तो चलती हैं कि इतना बड़ा हो गया है लेकिन अब तक शो

वैज्ञानिक किसी नेबोरेटरी में स्थानि प्राप्त नहीं कर लेते उनको कोई नहीं मानता। अमरीका वालों ने डा० खराना की कई करोड़ की लागत से नेवोरेटरी दी है और उन्हीं के नीचे वहां के वैज्ञानिक काम करते हैं, तब उनको लाभ हुआ है। हमारे यहां तो रिसर्च और साइन्स दोनों का बुरा हाल है और जब तक पुराने पेटेन्ट्स को लेकर, अंग्रेजी, अमरीकी, जर्मन, स्विस और फ़्रेन्च कंपनियां हमारे देश को लूट रही है, तब तक उसमें सुघार की गुजाइक नहीं है। दवाइयों के अलावा "एस्सो "स्टैन्डर्ड" आइल कंपनियों ने अपनी रिफायनरीज बनाई हैं और जो ईरान में हमको पार्टनरशिप में ऋड अ इल मिलता है, उसका उपभोग नहीं करने देन च हती और उन्हीं कंपनियों के मंहमांग दामों पर तेल हमको मिलता है । अन्डर डेवलण्ड कर्दीज को ऊपर उठाने का श्रीग्राम श्रेसीडेन्ट होवर ने पौड़न्ट फोर का चलाया था, फारेन एंड देन। के नाम पर, लेकिन जितना फारेन एंड देते हैं उससे कहीं ज्यादा देश से लूट कर ले जाते हैं, इसलिये यह देश इतना पिछड़ा हुआ औरगरोब है। औद्योगिकरण जरूर पश्चिम की देन है, पश्चिमी देशों ने पहले पहल विज्ञान के जिम्में रेल निकाली, जहाज निकाला, हवाई जहाज निकाले, ये सब चीजें निकाली और हमको बीस-बोड, पनास-पन स, सौ-सी करोड रुपये देकर एयर इंडिया के लिये, इंडियन एयरलाइन्स केलि ये, हवाई जहाज सरीदने पडते हैं, उन हवाई बहाजों के इंजन पर कितना पेटेंट का रुपया भरा पड़ा है । हमारे यहां एयरकाफट र्तयार नहीं होते । कल ही तो मैने इन्डियन एयरलाइन्स काटाइम टेबल देखा तो पाया कि कई सर्विसेज हिन्दस्तान में कर्टल कर दी है कम कर दी है क्योंकि हमारे पास जपने हवाई जहाज नहीं हैं। यह सब देख कर मुझे यह लगता है कि पेटेन्ट, शायल्टी, कापीशाइट के कारण हमको दुगुने तिगुने दाम देने पड़ते हैं, इसलिये वह तीनों ही समाप्त कर देने चाहिये, उनके इन्बेन्शन की नकल कर के, जैसे कि जापान ने किया है, जिस तरह से चीन और रूस कर

प्टे हैं । तो उसी तरह से पास्ते अस्तियार करने च।हिमें नहीं तो इस तरह दाम चुकाते चुकाले हमारी रीड़ की हड़ड़ी टूट चुको है। हमारे 40 करोड़ गरीबों की तसवीरों को बिलायत के टेलीविजन पर दिखाया जा रहा है। वह गरीव हमें कभी माफ नहीं करेंगे चाहे इंदिरा गांची और दिनेश सिंह कुछ भी कहते रहें । गरीवों के बोषण का अंत कभी नहीं होगा जब तक वह पेटेंटका तरीका बना रहेगा। इम्पीरियल टबेको कंपनी लंदन ने अपना नाम इंडियन टबेको कंपनी रख लिया है, उसमें बड़े-बड़े काश्मीरी लोगों को एख लिया है, मोटी-मोटी तनस्याह में और उनके दवारा हमारे देश का भयंकर बोषण कर रहा है। "गोरुड फुलैक" और "कैप्सटन" का जो बैन्ड यहां चलता है हर बैन्ड में एक आना डिबबा विलायत चला जाता है । (Time bell rings.) यह एडव इिजमेन्ट का तरीका, यह प्रचार का तरीका एक फाड है। इसको हम बंद करें तब हमारे देश का कल्यण होता और तभी हमारी गरीब भर्खी जनतः अपर उठ सकेगी ।

अभी जो देश की हालत है उसको देखते हुए इस बिल से भी में संतृष्ट नहीं हूं, इससे भी ड्रास्टिक बिल आना चाहिये, लेकिन फिर भी इस दिशा में पहले पहल यह कदम उठाया गया है, इसलिये में इसका स्वागत और समर्थन करता हं।

4 P.M.

SHRI **CHENGALVAROYAN** (Tamil Nadu): Mr. Vice-Chairman, Sir, it seems to be a very strange and singular fortune that whenever I have the privilege and honour of addressing this House, you should happen to preside. And that gives me a particular pleasure and a unique satisfaction that whatever I may hav say by way of observations on this Bill, your good nature will incline you to some degree of indulgence. I have very great and genuine pleasure in lending my feeble voice and vote in respect of this Bill particularly with regard to the pw\ with regard to the provisions and with te-gard to certain policies underlying this Bill. As I was poring over the voluminous report of Mr. Justice Rajagopala Ayyan-gar on this very important and far-reaching question of the codification of the

law of patents. I was struck by this cardinal principa e that the law of patents as envisaged from the early middle centuries in Gre, t Britain had itself had to undergo a very great change. It was as you know, Lord lialsbury who said that a patent is nothing but an exclusive privilege for utilisation enjoyments. Even Lord Hals'jury in his monumental, work on Laws of England was pleased to observe later on that that was the 19th century concept of law and now after a great change, a ery cataclysmic change, in the evolution of legal principles and concepts, particu arly on the notion of pro-perty, ithas becoine fairly settled that that principle or coiiC :pt underlying the law of patents has If today this Bill has got considerably alteredany great attraction for a socialist emulation, submit with very great n .pec'. tha t many provision of this Bill are i 1 line with such socialist endeavour. I mt st say with great respect that the law of p .tents, as obtaining in our country, particu' irly the Patents and Designs Act, 1911, was nothing but a pitiable replica of tl e British model and we never had the British model of industry and industrial Therefore, it became all the 1 development. tore neeessary for us to give a certain norientation to the fundamental basis of the law of patents and I am very glad to stat; that this Bill is a very noble and notable attempt in that direction. I ma;, very briefly within the course and corr. jass of a short address, make some obs nations with regard to certain very god provision?, if I may say so, of this 1 ill.

The first thin; that strikes me very much and impressively is with regard to the prohibition of cen tin patents and certain inventions in ce tain ateas which affect the people at laige. For example, the nonpatentabilit / of matters relating to drugs, food, medicine, and other matters which are impressed with public interest, is a very sahita y provision in my respectful submission. Tlie second non-patentability is with i-gard to certain inventions which have a bi aring and relevancy to the question of atom c energy within the meaning of Section ;o of the Atomic Energy Act. These pro\ is ions I very respectfully commend for thi aeceptance of this House.

The other j revision which i3 rather impressive is erence to the necessity for inforn ation and for undertaking of patents in regard to foreign countries. In fact, if yoi will look back how the patents law an 1 pracice has been worked in our country over the last so many years,

it gives us a very clear picture of the exploitation and the emasculation of out national development process to regate to foreign patents.

This provision which requires infoimaul and\* undertaking of ^ fiWig^ cants is, in my submission, very neces,,a

Thirdly, we have the pro rega d to what is called a compulse^ kence and in fact it is a very new concept that this present Bill has inn oduced She law of patent. In one sense, may L argued, perhaps very faultily, that tne law of patent envisages, what may be called, certain singular pr otectionford\* person who has the patent and same time this provision for lsory^cenee would be rather althe compulsory^cenee antagonistic to . .1. basic concept. A vey careful reading of this provision will give an answer to the question that this question ol compukory licence is necessitated because of the u ter failure and callous neglect of the ptron who has worked out the P^.^X are two circumstances whiich the BUJ envisages purposes of compulsory for the lTc:ncTlnthefirstPplaPceifitisn;: ble for the person to work arid utilise um patent a reasonable time, t tPhaat situation wiH the proviso\* for the compulsory attract licence; or, it the piu cess of such utilisation wiH not be ava. able at a reasonable price and with the time, then also it could be a matte, ior compulsory licence. I wonder, Sethis country can ever have any to this provision compulsory licence.

There is the other provision more or less analogous and flowing from his provision of compulsory licence and that is the provison relating to licence n right-That means, if a person could not exploit that patent or is unwUhng is willing to exploit it at exorbitan .nd socially unconscious methods and manner surely the Government takes power uncter this 'Bill to acquire that licence and give it to such othe, person or peisons wh.ow » suitably exploit it for the benefit of the public.

Then there is this provision with regard to, what we may call the question of acquisition of patent for the governmental purposes. I have gone through thai provision very carefully and if I could fust give a parallel continental prevision to this. I could think only of the law of patent in West Germany where the Government has taken the power—plenary-power

[Shri T. Ghengalvaroyan.] for the purpose of acquisition of patent rights. Sir, we have the Land Acquisition Act. We have the acquisition of several undertakings and if we understand the economic philosophy and the social object behind that acquisition it is ultimately for the benefit of the public and for public interests. Therefore, I must very respectfully congratulate the Government on this very bold step they have taken for acquisition of patents for the purposes of the government.

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As I was reading that provision, I had a kind of nervousness to find out whether the Government has taken this power of acquisition without a corresponding protection for compensation. I am glad to say and, therefore, I feel grateful to the Government for the next provision that was made in the Bill that in regard to such acquisitions there would be the question of compensation. Not only it i< a question of compensation which is left to the sweet will and pleasure of the bure aucratic decision or the autocratic whims but it has been left to the justiciability of the court. I must very respectfully offer my sincere thanks as a votary of the rule of law and as a person who will worship the shrine or tabernacle of the judiciary of the country for upholding all the rights. I must offer my sincere support to the provision with regard to the justiciability of this question of acquisition by the Government for governmental and public purposes.

There was one question that was incidentally mentioned by my esteemed friend Shri Babhubhai Chinai and he was rather exasperea ted when he said that there ;s no provision for compensation. He was here and I would remind him when I see him next that this provision for compensation not only provides compensation, but it is justiciable in a court of law. I am sure that the conscience of my friend Shri Babhubhai Chinai must be eminently satisfied.

I will answer only one criticism that was made by my legal friend when he said that there is no power taken into the Bill for the purpose of rulemaking in order to implement the provisions of this Act. I must draw your kind attention and the attention of this House to the..

SHRI SASANKASEKHAR SANYAL: I did not say that. I said that the rule making power cannot be extended towards including the definition of the concept.

CHLNGALVAROYAN: My T. learned friend should know as a lawyer that a rule-making power gives without prejudice to the generality oi the foregoing powers and especially with reference to the stated subjects in the rule-mak'ng power. It is now a modern draftsmanship skill tliat there is an interpretation clause in ihe Bill. Then, I would ask my learned friend to put that question if, after working this Act the Government finds that initial stages, instead of giving definition and a statutory definition for sealing in he rule-making power itself, whether there could be an ch where the sealing could interpretation be defined-

Therefore, Sir, I shall submit that on the whole this Patents Bill is, if I may fay so, with gieat respect and with considerable felicitation to the Minister for Industrial Development, who is extremely handsome and who has done handsomely in this Bill, absolutely and patently fair which requires to be supported by this Horse. Thank you.

SHRI DINESH SINGH: Sir, I am most grateful to the hon. Members for their kind words that they have said with regard to this Bill and for the general support that they have extended to it. Now, there have been some general remarks made and I shall attempt to answer them at this stage. Then, when we come to the clause-by-clause consideration, I shall go into the specific points that the hon. Members have raised.

There have been two voices expressed. One is that the Biil is too liberal and the other ii that it is a strong Bill. Now, that shows that, as I stated in my opening remarks, we have tried to take into account the views of all sections of the House and that this is the best possible concensn, keeping in mind our national object; And, the fact that we have been able to arrive ar this concensus is in itself an indication that there is understanding of the need to have this new Bill and aho to have this Bill as an instrument for encouraring economic activity and for preventing exploitation.

Now, Sir, a doubt has been expressed that this Bill may prevent transfer of technology because of certain facili ties that it has given to the Government to avoid exploitation. Now, that would not be correct at all, Sir, if you will bear in mind that there has been a very strong move from all the developing countries that ihe transfer of technology from

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developed countrj's should be made as easy as possible. Ii fact, this was one of the' resolutions of UNCTAD over which I had the honour o preside when it was held in New Delhi; that transfer of technology to the developing countries must be made as easy as possible. And, this is only appropriate 1 ecause we have had a long period of foi eign free play with the result that many countries, at our coet "..." countries, at our cost, have acquired considerable technology and it is only right that we should be able t'> get it and therefore, the provisions thai have been incorporated in the Bill are not provisions which will hamper transfer of go technology, but would give fai re turn for the technology that comes and it would save the developing co entries from I .e exploitation that has been going on.

On the other land, a voice was raised by the hon. M piber. Shri Bhandari that we should do away with patents in drugs and m< iicines in full. We went into this questhm very carefuily. There were examples if countries which had done away with patents in this regard. It was the example of Itlay which was cited and then we saw that even in the country where they had done away with this pat int as in Italy, they are now revening to patent on drugs and medicines, because there was certain misuse of it. Ind-a is at a stage of industrial development. scientific development, where our own people are now engaging themselves in i rnovations and if we did away with pat< nt in this, then we would also be makim it difficult for our own people to go int research and development and especially for bringing out new innovations.

Then anothe; question was raised that we should discriminate in this and say that we would I ave no patent for foreigners. but we woi Id have it for Indians. It is within lur sovereign rights to do that but it would make it difficult for us to join ai y international association dealing with I atents whete discrimination will not be < llowed and as a member of the coram mi ty of nations it would be to our adv uitage not to bring about a discriminat on of this nature. We had this looked in' o and so far as our research reveals, then was no countiy which had gone intf discrimination between its own nationa s and foreigners in this respect and tliat is why the Government

took these poweis to see that there is no undue exploitation on the one hand, and prevention of technology being passed on to our people on the other hand for our own research and develop-, ment and if the Member would see the balance, on the one hand we have shortened the time, we have placed a ceiling which is 4% but which we hope will not be exercised to the real limit and it would be at a very much lower level and then at the same time we have to continue this patent and are taking certain pov by the Government that in the totality of all these measures, the purpose that the Member has in mind will be served that it will be possible for our people to go into the manufacture of drugs, in chemicals and in foods within three | years of the granting of the patent on I payment of royalty to be fixed the Controller. After 7 years from the date all particulars are provided or 5 years from the date of the dealing all royalty wiH end and the patent will end and then they will be free to manufactuie. The time has been so fixed that it will avoid any exploitation, that it will give full freedom to our manufacturers to come into this field.

The question of royalty was also raised that 4% was too high. We do not see that all royalty will beat 4%. This is the ceiling, it will be the maximum. It has been provided because we may have ceitain new, veiy sophisticated drugs coming up for which they may tequife a higher royalty and in exceptional cases to see that our people are able to get the drugs which are the latest in the world and that we are able to manufacture them as quickly as possible we may nave to give royalty at a higher rate but then a gain this is for a very short period. The whole patent comes to an end within 5 years and therefore the Member wiH appreciate that we may have to pay a little moie for giving royalty at 4% but in the balance it wdl enable us to get the latest medicines almost immediately and then the period being short, it will not lead to exploitation and it wiH not lead to payment over a length of time for these medicines. Most of the countiles for other really giving patents for goods are years and even more and this is the first time that any country has introduced these checks and balances which wiH enable a deve-. Ioi ing country like ours prevent exploitation and as I mentioned in the opening remarks, this may become an

[Shri Dinesh Singh.] example for other developing countries to follow.

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The question was raised whether this Bill wiH inhibit development of technology in our own countiy and I said it will not. In fact it will encourage and development of technology is not inhibited by having patents with our own people. When you give the same royal ty and protection, it will give them encouragement.

SHRI SUNDAR SINGH BHANDARI: What is the percentage of our people till

SHRI DINESH SINGH: If the percentage of our people has been low to-day does it mean that we should not give them any encouragement in the future? The two things are not compatible.

SHRI SUNDAR SINGH BHANDARI: Whom are you helping at present?

SHRI DINESH SINGH: We are not thinking in terms of the India of today, Sir; we are thinking of the India of tomorrow. The hon. Member thinks of the India of today and the past. I am thinking of the India of tomorrow and the future that will come, when our people wiH have new innovations, wiH have new inventions, which they will patent and will enjoy these facilities in our country, and wliich the people abroad will also enjoy. Therefore I would request the hon. Membet not to remain in the past and the present but to think of the future, which is essential for the growth of our country.

SHRI SASANKASEKHAR SANYAL: Not even in the present?

SHRI DINESH SINGH Well, I say, if you look at i t from that point of view, there is no present because, by the time you start talking of it from that point of view, the present becomes past.

Now there is the other point that was raised, some doubts raised by the hon. Member, Shri Dahyabhai Patel, Government has taken too much authority upto itself. Now the hon. Member knows that Government's authority is always limited to the authority of this House, that Parliament is the final body that decides what authority Government should have. And even as we ask for this authority, we ask for this authority from this House

as we asked for it from the other House therefore, any authori ty Government has, is subject to the checks that are being exercised constantly by vigilant Members in this House. Therefore, the u that we take must always be taken to be limited by the sanction that we shall and by our accountability to Parliament. Therefore, Sir, when we say that we have this authority, it is to exercise it in our national interests, to see that there is no delay, and of course subject to the limitations that this House places.

Now I am most grateful to tlie hon. Members, Shr Chengalvaroyan for helping me to remove some of the doubts had been mentioned by some hon. Members, including the hon. Member, Shri Sanyal, and supported by the hon. Member, Shri Menon. If you will see, Sir, Clause 43 does define how the patents will be sealed. Now, sealing of a patent is the granting of a patent, and entering it in the register makes it a patent and this Clause says that this would be caused by the Controller. Therefore it is the Controller who is the granting authority. And tnen further, Government's rule-making powers have been spelt out in Clause 159. Now, of course there can alw.iys be a difference of opinion in this matter but, should any loophole aris:, we have ample power, as the hon. Member, Shri Chengalvaroyan explained, under Clause 159 by virtue of which a definition could be expressed. But we have not had any such difficulty in the practice of the present law in this country and, therefore, it is unlikely that any further difficulty will arise. But, should it arise there is ample provision and that we have.

Now, without going into any further details at tf is stage, Sir, I would request the House. . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Order, order.

SHRI DINESH SINGH : Sir, I was saying that I would make an appeal to hon. Members not to press for any of the amendments, because they will only cause further delay of this Bill. Hon. Members have expressed their satisfaction that I was able to finally bring this Bill before the House, and therefore I hope hon. Members will assist me in getting this Bill passed and will not become an instrument for fur-her delay of this Bill.

Thank you very much."

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KH VN): The question is:

"That the Bh\ to amend and consolidate the lav relating td patents, as passed by tht Lok Sabha, be taken into consideratio

The moiton was adopted.

THE VICE- CHAIRMAN (SHRT AKBAR ALI KHAN): We shall now take up the clause by clause consideration of the Bill.

Clauses 2 io 4 w<-re added to the Bill. Clause 5 — Inventions where only methods or processes of manufacture patentable.

# SHRI SUNDAR SINGH BHANDARI: Sir, I move:

15. "That a age 5, lines 27-29, the words in resp' ct of claims for the substances thmaselves, but claims for the method's or processes of manufacture shall be patentable be deleted."

यहां पर क्लाज पांच पर ऐसे पदार्थी का उल्लेख रसायन प्रक्रिया द्वारा रखा गया है जो दूसरे पदार्थों से संबंधित हैं। मेरा यह आग्रह रहा है कि ऐसे खाद्य पदार्थ जो उद्योग के अतिरिक्त हैं इस पेटेंट प्रथा में इस समय उल्लेख नहीं करना चाहिये । मंत्री महोदय ने इस बात का उल्लेख किया है कि जिन देशों ने पहले इस खाद के क्षेत्र में या दवा के क्षेत्र में पेटेंट की व्यवस्था नहीं की थी, अब उनको करना पड़ रहा है । मैं यहां पर जब इस संशोधन को प्रस्तुत कर रहा हूं तो मेरे कहने का यह अर्थ नहीं है कि हमको इस क्षेत्र में कभी भी पेटेंट की जरूरत नहीं होगी । क्या आज आवश्यकता है और क्या अगले 10 वर्षों तक इस क्षेत्र में हम को पेटेंट की आवश्यकता होगी, यह प्रश्न हमको विचार करना चाहिये ।

आज हमारे देश में यहां पर इस क्षेत्र में स्वयं के पेटेंट होल्डर नहीं हैं। लगभग इस क्षेत्र में सारे के सारे विदेशी या वाहर के हैं और व सब हमारे यहां के उस क्षेत्र के उत्पादन

और विकास में या शोधन में बाधा उपस्थित कर रहे हैं। दूसरे देशों में जहां पेटेंट हैं, वहां हमारा उनके साथ मौलिक अन्तर है। जहा हम कई क्षेत्रों में इम्पोर्टेड सब्सटीट्यूशन की बात करते हैं शायद वे देश इस विषय में सोचते तक नहीं हैं; क्योंकि हमारो इकोनोमी, हमारी आवश्य-कताएं, हमारी अर्थ नीति, हमारी जनसंख्या का बल, इन सब बातों का हमें विचार करना है और इस कारण इम्पोर्टेड सब्सटीट्यूशन का हमने विचार किया है। शायद दुनिया का इन्टरनेशनल मौनेटरी फंड और consumption के बाकी सदस्य हमारे इस इम्पोर्टेंड सध्स्टीट्यूशन की जरूरत को भी स्वीकार करने के लिए और सहन करने के लिए तैयार नहीं है; क्योंकि उनका मापदंड भिर्म है। केवल यह कह कर के कि इन देशों ने भी आज पेटेंट लागू किया है, मेरा कहना यह है कि मंत्री महोदय अपने इस क्षेत्र के उद्योग को उस स्तर तक पहुंचा दे और उस स्तर तक पहुंचाने के बाद जैसा दूसरे क्लाजेज में उन्होंने कहा है कि अभी इसे कम से कम रहने दिया जाय और फिर जरूरत होगी तो हमेशा इसमें संशोधन और आवश्यकता के अनसार परिवर्तन किये जा सकते हैं। तो मैं चाहता हूं कि प्रारम्भ में इस क्षेत्र को मुक्त रखा जाय और फिर जब उस स्टैन्डइं और इस स्टेज तक पहुंचा जाय जबकि अपने वैज्ञानिकों के हित में है, अपने देश की इन्डस्ट्री के हित में पेटट की आवश्यकता जिस दिन प्रतीत हो उस दिन सरकार संशोधन लेकर आये और क्षेत्र-को विकसित करे। अभी तब तक के लिए इस क्षेत्र को पेटेंट बिल के दायरे से बाहर रखा जाना चाहिये, यही मेरा संशोधन है।

The question was proposed.

SHRI DINESH SINGH: I think the hon. Member is quite right when he says that we have to look at it from the point of view whether the time has come when we require patent protection for these categories of poods, food, drugs and medicines. I would say to him that we are at that stage when we require to give patent protection in this and I say this because there is a reason. He quoted the example in some countries where these patents were removed and it led to

[Shri Dinesh Singh.]

production of certain spurious drug3 and other thing-;. The quality of those drugs in the international markets went down. This can be a very serious thing for a developing country. As it is the goods of developing countries have a psychological barrier. The Member himself mentioned that anything foreign is more appealling. I hope the hon. Member will have a more serious com; about 'swadeshi', but when we g > to foreign countries and there is a feeling th.it the Indian medicines are not as good as they ought to be, then it will seriously hamper our exports, because we are just getting into a stage where Indian drugs and pharmaceuticals are selling in foreign countries. They are selling in foreign countries because they are satisfying the rigorous standards, and because they are carrying certain research for which we do not have yet the capacity but which we have been able to get. If we take that away at this stage, it is a question of assessment. The hon. Member may feel that it will assist. It has been the feeling, our feeling as well as the feeling of the Select Committee that this would not be the stage when we should remove it. Therefore, I would say that taking away this protection will assist our industrial development, will not but keeping this for a short time will on the one hand prevent exploitation and on the other hand will enable us to bring in the latest technology and compete in world markets

# THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN : The question is:

i5."That at page 5, lines 27-29, the words 'in respect of ciaims for the suotances themselves, but claims for ihe methods or processes of manufacture shall be patentable, be deleted."

The motion was negatived.

### THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN: The question is:

"That clause 5 stand part of the Bill."

Tlie motion was adopted.

Clause 5 was added to the

Bill.

Clauses 6 to 11 were added to the Bill
Clauses 12 to 42 were added to the Bill.

Clause 43—Grant and sealing of patent-SHRI DAHYABHAI V. PATEL: Sir, I move:

1. "That at page 24, after line 26\* the following be inserted, namely: (4) Subject to the provisions of subclauses (a) and {b} of subseciion (2) of this section, a patent sba selaed as soon as may be and not after the expiration of 24 months from the date of application; provided further that a further extension of 4 months after the said 24 months shall be allowed for the sealing of the patent

question was proposed. Sir, the experience has been that sealing of the patents takes a long time. If sealing is to take a long time, so much time of the patentee or applicant is lost. If it is delayed too long, it is likely to be copied or some body else may apply for such a patent. Therefore, I would like to have a definit time-limit fixed within which a patent application is disposed of, that is, either the Government says it is giving the patent or says 'no' if it is rejecting it. Government will naturally have to five reasons. But within one year of the application surely Government should be in a position to say that they are giving this patent, which is called sealing in their language, because it is a document which is given in a seal, it is called The object of the amendment is to fix the time within which the sealing of the patent should take place. Government should not take unduly long on this. T^mes are moving very fast. This is a changing world. Many advances are taking place and time is the essence in this matter. Therefore, I move this amend-m< -il t.

SHRI DINESH SINGH: I entirely agree with the hon. Member that we should seal these patents as speedily as possible. The time to be spent at various stages has been spel out. We went into this question whether we could reduce the time. We would have had no objection to reduce any period. The point tliat Justice Ayyangar made out was that in case we provided a very short time-limit, then the applicant might not be able to provide all the details that are required.

Also, now that we are going for a world search, suitable time should be given to the Controller to make this search. We had this compared with the time that is taken in other countries and we found that the tendency in the other countries was to take a longer

time. In Englai 1, France, Germany and other count ies the time that is taken is very iv ich more than what we have provided in this. But I naturally wanted to assun the honourable Member that if all tin particulars are provided the patent can be sealed within seven months. If patei tees take the maximum time, they take s much as 24 months. Now, of course, if nobody co-operates and if the app: cant also takes more time than is pro ided, the Patent Office also takes time, then it can be longer. But the average time that is spent in getting a case sealed is about 23 months and, therefore, here will be no undue delay.

# THE VICt-CHAIRMAN' (SHRI AKBAR ALI KTAN): The questin is:

"That at p;ige 24 after line \_>b, the following be i iserled, namely;—

(4.) Subj<:t to the provisions of sub-clauses a} and (b) of sub-section (2) of t is section, a patent shall be sealed a; soon as may be and not after th- expiration of 34 months from the date of application; provided further that a further extension of 4 ittonths afterthe said 24 months shal be allowed for the sealing oi the pate U.

The motion tes negatived.

# THE VICI -CHAIRMAN (SHR AKBAR ALI K IAN): The question is:

"That Clause 43 stand part oi' ihe Bill."

The mation was adopted.

Clause 43 was a Ided to tlie Bill.

Clauses 44 to 4C were added to lfie BiU.

Clause 47—Gm it of patents to be subject to erlnin condition •

# SHRI DAHVABHAI V. PATEL: Sir, f move:

- 2. "That at page 25, after line30, the followin; be inserted, namely: —
- '(5) tlie >owers of the Government to maki of a patent under sub-clause (i, or sub-clause (2) or subclause 4: above shall be exercised onl> for non-commercial and

evitable purposes and in the event of widespread calamity such as floods epidemics famine drought a id other like causes; (6) the importation of a patented machine apparatus or other article or any patented machine or drug in pursuance of this section and making of a patented machine apparatus or other article or the use of a patented process or the making of an article by the use of the patented process in pursuance of this section shall be made upon the terms as may be agieed upon either before or after the use between the Central Government and the patentee or as may in default oi' agreement be determined by the High Court on a reference undei Section 103.' "

Sir, th\*: purpose of is amendment is very clear. One can understand Government wanting to acquire a patent under certain circumstances, in distress, famine etc. But then, should Government acquire for anything and use it for commercial purposes also? I am not satisfied with this. This is the pait which I object to most. Government acquiring a patent, if 1 hey are using il for a public purpose, for a charitable purpose under certain circumstances, I may be inclined to agree, but not totheir acquiring it for commercial purposes. For instance, their white elephant at Bangalore, the I.D.P. L., is in a bad mess. It has been discussed many times in his House.

SHRI ARJUN ARORA: It is not at Bangalore. It is in Hyderabad.

SHRI DAHYABHAI V. PATEL: I stand corrected. In a haste I make some mistakes, but I thank you for correcting them. I do not want the Government to use these patents for Ihe purpose of wiping out that loss at the expense of the public and, therefore, no commercial use of this patent should be made. I hope the honourable Minister will look into the reasonableness of my amendment and agree to it.

The question was pioposed.

SHRI DINESH SINGH: Sir, this is the clause which I was able to put forward when the honourable Member Shri Bhandari was wanting to make his amendment on clause 5, and I said that this is the clause—clause 47\_which will prevent us from being exploited by others. Now I am glad that the honourable Member Shri Dahyabhai Patel agrees to the part that Government may be able to take over patents in respect of goods which arc

(Shri Dinesh Singh) non-commercial. But he has objection only to Government's commercial exploitation of a patent.

But there we have provided that when the Government takes over a patent for commercial exploitation, royally will be paid. After all, I am sure the hon. Shri Dahyabhai Patel does not want that the industrial growth of this country should be held up.

SHRI DAHYABHAI V. PATEL: Government is not helping the industrial growth of this country but it is pushing it back by the huge losses sustained by those white elephants.

SHRI DINESH SINGH: Commercial exploitation will be only for the purpose of industrial growth and therefore 'royalty will be paid.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The questionis:

- 2. "That at page 25, after line 30, the following be inserted, namely:—
- '(5) the powers of the Government to make use of a patent under sub-clause (1) or sub-clause (2) or sub-clause (4.) above shall be exercised only for non-commercial and charitable purposes and in the event of widespread calamity such as floods, epidemics, famine, drought and other like causes;
- (6) the importation of a patented machine, apparatus or other article or any patented machine or drug in pursuance of this section and making of a patented machine, apparatus or other article or the use of a patented process or the making of an article by the use of the patented process in pursuance of this section shall be made upon the terms as may be agreed upon either before or after the use between the Central Government and the patentee, or as may in default of agreement be determined by the High Court on a reference under Section 103.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause 47 stand part of the Bill."

he motion was adopted. Clause 47 was added io ihe Bill. Clause 48—Right of patentees.

Bill, 1970

SHRI SUNDAR SINGH BHANDARI: Sir, I move:

16. "That at age 25, line 34, after the word 'India' the words 'but not exceeding more than the period provided under section 53 of this Act' be inserted."

श्रीमन्, इस अधिनियम में जिन क्षेत्रों के लियें पेटेंट देने की व्यवस्था है, उसके अधिकतम वर्ष की सीमा कितनी होगी यह अनुच्छेद 53 के अन्तर्गत दिया हुआ है। लेकिन इस कानुन के लागू होने के पहले जिनको पेटेंट दे दिया गया वह बदस्तुर वैसे के वैसे कायम रहेंगे। पिछले कानुनों के अन्तर्गत 16 वर्ष तक पेटेंट देने की अवधि है अर्थात् जब तक यह कानून लागू नहीं होता, तब तक 16 वर्ष के लिये पेटेंड दिये जायेंगे जब कि इस कानून के लागू होने के बाद कुछ क्षेत्र तो ऐसे हैं, जिनमें केवल 5 वर्ष के लिये पेटेंट दिया जायगा और कुछ क्षेत्र ऐसे हैं, जिनमें 14 वर्ष के लिये दिया जायगा । तो में सरकार से एक सीधा प्रश्न पूछन। चाहता हूं कि यह कानून उस दिन से लागू होगा जिसे यह सरकार लागू करने के लिय तय करेगी, तब तो इसमें बहुत गुजाइस है कि जितने भी वेडिंग विदेशों से सम्बन्धित पेटेंट केसेज हैं उनको इसके लाग करने के एक दिन पहले तक मंजूरी दो जा सकती है और वह 16 वर्ष के लिये दिये जायेंगे और इस कान्न के लागू होने के दूसरे दिन से जो पेटेंट दिय जायेंने वह पांच वर्ष के लिये दिये पांपुर्ने, अर्थात् तीन बार तथे पेटेंट बदल देंगे नये कान्त के अनुसार लेकिन वह पुराने पेटेंट जो कि कानून लागू होने के एक दिन पहने तक दिये गये वह 16 वर्ष तक चल कर हमारे तीन बार दिये जा सकने वाले पेटेंट के अधिकार की समाप्त कर देगा । इसलिये हमारा कहता है कि इस कानून के अन्तर्गत जो 5 वर्ष और 14 वर्षं की मियाद पेटेंटों का अलग-जलग वर्गीकरण करके हमने यहां रखी है तो फिर जितने जभी तक के दिये गये पेटेंट्स हैं, उनके बारे में भी कोई

न कोई व्यवस्था करनी चाहिये और कम से कम यह यत करना चाहिये कि नये कानून के अन्तर्गत जो अधिकतम सीमा होगी उस पर आ कर इस कानन के पहले जारी किये गये पेटेंट भी समाप्त हो आयेंगे । ऐसी कोई न कोई व्यवस्था अगर नहीं की तो यह कानून पास करने के बाद भी जो मंशा है वह पूरी नहीं होगी। मंत्री महोदय, ने मुझे कहा कि एक छोटा सा भी संशोधन मेरे द्वारा यहां रवा गया और स्वीकार कर लिया गया तो पहले ही बड़ी देर हो गई है और तव तो कानून को नागू करने में बड़ी कठिनाई होगी, लेकिन इस कान्न के लागू करने के पहले जो 16 साल के सौदे किये जा सकते हैं इसके लिये कौन जिम्मेदार होगा और उसको रोकने का कोई रास्ता इस कानून में कहां है। अगर वह है तो मंत्री महादय मुझे बतायें और नहीं है तो फिर तो मैं उन पर चार्ज लगाऊंगा कि वह इसलिये उनको सुरक्षा दे रहे हैं कि उनको 16 साल के लिये वह परिमट करें और नये कानून के लागू होने से पहले एक प्रकार से साइड-ट्रैक करवा कर उन सारी फारेन कंसर्न्स को वह एडवांटेजेज देते चने जायं जो कि हमारे लिये बाधक बने ।

ments

The question was proposed.

श्री दिनेश सिंह: सभापति महोदय, माननीय सदस्य शायद उस वक्त थे नहीं जब कि मैंने शुरू में इस विधेयक को यहां पर सदन के सामने मूब करते हुए कहा था . . .

श्री सुन्दर सिंह मंडारी : मैं था।

श्रो दिनेश सिंह: ... कि फिलहाल जितने भी ड्रम्ज और मेडिसिन्स के पेटेंन्ट्स हैं, वे कई सालों से रुके हुए हैं, बहुत सालों से उनके लिये कोई पेटेंट नहीं दिये गये हैं। अब नये विदेयक के हिसाब से उन पर विचार होगा...

श्री सुन्दर सिंह अंडारी: किस कानून के अन्तर्गत पेटेन्ट देना एका है...

भी दिनोत्रासित्ः कानन के अन्तर्गत रुका हआ है। श्री सुन्दर सिंह भंडारी: कौन साकानून।

श्री दिनेश सिंह : पहले डिफेन्स आफ इंडिया ऐक्ट के अन्तर्गत रुका हुआ था । उसके बाद जब इसमें तरमीमें आईं 1965 में, तब उसके अंतर्गत हुआ था, पेटेंट्स ऐक्ट में . . .

श्री सुन्दर सिंह भंडारी: कौनसा लॉ है, आपने नहीं बताया।

श्री दिनेश सिंह: मैं आपको उसकी नकल भेज दूंगा। कोई ऐसी बात नहीं है।

उपसभाध्यक्ष (श्री अकबर अलीखान): आप भिजवा दीजिए ।

श्री दिनेश सिंह: अब आपका आदेश हो गया है तो जरूर भेज दूंगा। लेकिन जहां तक फुड, ड्रग्ज और मेडिसिन्स का सवाल है ...

SHRI SUNDAR SINGH BHANDARI: There is no mandatory provision.

श्री दिनेश सिंहः फिलहाल तो रुका है। कैसे रुका है बाद में पूछियेगा।

श्री सुन्दर सिंह मंडारी: राम भरोसे ।

श्री दिनेश सिंहः तो जहां तक फूड, ट्रग्ज और मेडिसिन्स का सवाल है, यह स्का हुआ है। नये विधेयक के अनुसार इस पर विचार होगा । बाकी चीजें बचती है, जिन पर 16 साल का फिलहाल समय है। अब नये विवेयक से 14 साल हो जाता है। तो यह दो साल का फर्क आता है, जिसके लिये माननीय सदस्य कह सकते हैं कि हमको नये हिसाब स 14 साल होता है। पुराने सालों से जितने आए हैं उनको हम 16 साल की बजाये 14 साल कर दें पर उसके बारे में हमारा यह कहना है उपसभाध्यक्ष महोदय, कि जो अभी कानून है उसके अंतर्गत जिसको पेटेंट मिलता है, उसको बदलना मुनासिब नहीं होगा । आज यह नया कानून आप पास करेंगे तो हम इसको फौरन प्रेसीडेन्ट साहब के पास भेज देंगे । उनकी स्वीकृति मिल जायेगी तो नये जितने पेटेंट्स हैं, वे इस कानून के अंतर्गत आ जायेंगे। आज के पहले जिसको पेटेन्ट

#### [श्री दिनेश **सिंह**]

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मिल गया है उसके लिये दो साल के लिये हम कानन को फिर से बदलें यह आवश्यक नहीं मालुम होता है । जैसा कि माननीय सदस्य से मैंने कहा, हमारे पास जो गजेट है उसे मैं उनके पास भिजवाद्गा।

श्री अ**र्जन अरोड़ा** : गजेट की तारील उनको बता दीजिए ।

श्री दिनोश सिंह : नहीं, नहीं, मैं उनकी भेज दंगा । उनको इंडने को और मंगाने की तकलीक नहीं करनी पड़ेगी ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:-

- 16. "That at page 25, line 34, after the word 'India'the words 'but not exceed ng more than the period provided unde! section 53 of this Act' be inserted."

The motion was negatived

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

(iat clause 48 stand part of the Bill. The motion was adopted-Clause 48 was added to the Bill-Clauses 49 to 52 were added to the Bill-Clause 53-Term of patent

SHRI DAHYABHAI V. PATEL: Sir, I move:

3."That at page 28, line II, for the word 'seven' the word 'fourteen' be substituted."

Sir, I would not repeat my arguments. I think the period that is given is too small and the patentee will never be abli\* to recouperate what he has spent on research. Therefore, a longer period should be given. I press my

Tlie question was proposed,

SHRI DINESH SINGH: Sir, is it necessary for anybody who has done research outside India to recover all bis research cos' from India? I have mentioned, Sir, what lias been published in the papers abou', the exploitation that has been going on in the developing countries. Even in today's newspaper j Sir you may be interested to know, j

the news say that drug firms overcharged the State Department 4 million dollars. So they are exploiting us directly and through State depart ments and others from where we get any kind of" assistance. And, therefore, to continue this For any longer period will be really continuing exploitation.

Bill, 1970

It is interesting, Sir, that the Model Law which has been prepared for the developing countries also does not con-train any provision for extension. The hon. Member feels that the period fixed is small and so there should be provision for extension. Now we had tlie patent laws of other countries checked. The laws of countries like the United States\* Germany, Switzerland, Holland, Bel-giut.i. Prance and many other countries do not have this provision for extension. In the United Kingdom, the Banks Commission which has given its report in July has also proposed that they should take away this power of extension.

SHRI DAHYABHAI V. PATEL: Take it out, bill give a longer initial period.

SHRI DINESH SINGH: About the longer period. Sir. the hon. Member does not need to argue across the House with me. He might try to convina th gentle-. man sitting next to him.

#### THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN) : The question is:

3. "That at page 28, line 11, for the word 'seven' the word 'fourteen' be substituted".

The tuation was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause -,3 stand part of the Bill."

The motion was adopted Clause 53 was adaed to the Bill-New Clause 53.4

SHRI DAHYABHAI V. PATEL: Sir, I move:

- 4. "That at page 28, after line 23, the following New Clause be inserted namely:
  - 53A. Extension of term of patent—(1) A patentee may present a petition to the Central Government praying

that his pat nt may be extended for a further term; but such petition must be lef at the Patent Office at least six months before the time limited for the expiration of the patent and must l,e accompanied by the prescribed f e and must be advertised by the patf itee within the prescribed time and i 1 the prescribed manner.

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- (2"! Any person may within the prescribed 1 ime and *on* payment of the prescribed fee give notice to the Controller 1 f objection to the extension.
- (3^ Whei a petition is presented under subsccl on (il, the Central Government m,v,, as it thinks fit, dispose of the petition itself or refer it to the Hig': Court for decision.
- (4^ If th: petition be referred to the High (ourt, then on the hearing of such pt ition under this section the patent-;, aYid any person who has given notice under subsection (2) of objection shall be made parties to the proceeding and the Controller shall be entitled to appear and be heard.
- (5) The Central Government or the High C ourt to which a petition is referred shall, in considering the petition, have regard to the nature and merits of the invention in relation to the pul 'lie, to the profits made on the patent ,md (o all the circumstances of the case.
- (6) If if appears to the Ccntral Government or to the High Court, when the jietltiton is referred to it, that the palent has not been sufficiently remunerative, the Central Government 01 the High Court, as the case may be. may by order extend the term of the patent for a further term not exceeding two years."

Sir, I won' take long. I am just saying the same thini that a patentee must be given enough t me; this is the plea that is made here. I hope the Government would see th: reasonableness of this. The Governmi it is trying to cut this down too fine. There ore, I ask the Government to give a little more time. This will help inventions in 'his country. All that the Government is doing is to try to discourage it. Therefoi e, I appeal to the Government to accepl this amendment.

The quest, on was proposed.

SHRI DINESH SINGH: Sir, I had replied to both these points when I spoke last time. I would like the hon. Member to give some thought whether this patent protection that he wants me to give to foreign applicants will really help industrialisation. To my mind, it will inhibit industrialisation, for our people must be able to get technology as soon as it is possible. Of course, where necessary due remuneration will be paid in the form of royalty. Therefore, I would suggest to the hon. Member that in the interest of rapid transfer of technology, and industrial growth in the country, he should not really press this amendment.

# THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN) : The question is:

- 4. "That at page 28, *after* line 23, the following New Clause be *inserted*, namely:
- 53A. Exteemian of term of patent.— (it A patentee may present a petition to the Central Government praying that his patent may be extended for a further term but sush petition must be left at the Patent Office at least six months before the time limited for the expiration of the patent and must be accompanied by the prescribed fee and must be advertised by the patentee with the prescribed time and in the prescribed manner.
- (2<sup>^</sup> Any person may within the prescribed time and on payment of the prescribed fee give notic to 'he Controller of objection to the o.'ension
- (3) When a petition is presented under subsection (i\ the Central Government may, as it think; fit, dispose of the petition itself or refer it to the High Court for decs ion.
- (4) If the petitition be referred to the High Court, then on the hearing-of such petition under this section the patentee, and any person who has given notice under subsection (2) of objection, shall be made parties to the proceeding and the Controller shall be entitled to appear and be heard.
- (5^1 The Central Government or the High Court to which a petition is referred shall, in considering the petition, have regard to the nature and merits of the invention in relation to the public, to the profits made on the patent and to all the circumstances of the case.

[Shri Akbar AH Khan.]

(61 If it appears to the Central Government ot to the High Court, when the petition is referred to it, that the patent has not been sufficiently remunerative, the Central Government or the High Court, as the case may be, may by order extend the term of the patent for a further term not exceeding two years."

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The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clauses 54 to 84 stand part of the Bill".

The motion was adapted.

Clauses 54 to 84 were added to the Bill.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now we rome to the amendment seeking to introduce new clause, clause 84A. Are you moving it, Mr. Patel?

SHRI DAHYABHAI V. PATEL: Yes.

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN; : But the difficulty is that they do not see your reasonableness.

SHRI DAHYABHAI V. PATEL: If you also feel like that, I do not move it.

THE VICE-CHAIRMAN (SHRI AKBAR AU KHAN) : No, I want you to move it.

SHRI DAHYABHAI V. PATEL: If that is the mood of the House I will not move any amendment. It does not matt

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Dahyabhai, I request you to move it and say something if you want.

New Clause—84 A

SHRI DAHYABHAI V. PATEL: Sir, I move:

5. "That at page 41, after line 37, the following new clause be inserted, namely:

84A. "Inventions relating tn food medicine or drug.— (1) Without prejudice to tlie foregoing provisions 01 this Act any person interested may, at any time, make an application to the C >ntioller for the grant of a Compul-

sory Licence under a patent in force in respect of an invention relating to food, medicine or drug, to work such invention.

- (a) An application under this section may be made by any person notwithstanding that he is already the holder of a licence under the patent.
- (3) Every application made under subsection (i) shall contain a statement setting out the nature of the applicant's interest together with such particulars as ma be prescribed and the facts upon which the application is ba
- (4) In considering the application under this section, the Controller shall take into account the matters specified in Section 85.
- (5) The Controller shall, after giving notice to the parties and hearing them and after making such enquiry as he may deem fit, grant a license to the applicant upon such terms as he may deem fit.
- (6) The controller shall dispose of the application for a compulsory licence under this section within a period of 6 months from the date of such notice.
- (7) The provisions of Sections 91, 92, q4 and 95 shall be applicable to all applications for a compulsory li cence and to all licences granted under this section
- (8) A licence granted under thi; Section shall entitle the licensee to make use, exercise and vend the invention as a food or medicine or drug or fur the purposes of production of food or medicine or drug but for no other purpose.
- (9) The Controller may at any time before the grant oi' the licence under this Section, on application made to him in that behalf, permit the applicant to work the patented invention on such terms and conditions as the Controller may, pending a final decision as to the grant or otherwise of a licence, think fit to impose; provided, however, tliat before the grant of such permission the Controller shall take into consideration the matters specified in Section 85-
- (10) Where the Controller directs the patentee to grant a licence, he may as incidental thereto exercise the powers set out in Section 93.

(n) Tlie c! :ciiiori of the Controller shall be subj let to an appeal to the High Court.

The question wos put and the motion was negatived.

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THE VICE-C [AIRMAN (SHRI AK-BAR ALI KHAN): The quesion is:

"That elai ses 85 and 86 stand part of the Bil."

The motion ws adopted.

Clauses 85 and 88 were added to the Bill.

Clause 87—Ce tain patents deemed to be endorsed with tht words "Licences of right".

SHRI DAHYYBHAI V. PATEL: Sir, I move:

6. "That a : page 42, line 39, for the word 'three' ths word 'five' be substituted.".

The question was put and Ihe motion was negatived.

SHRI DAHY <u>\BHAI</u> V. PATEL: Sir J I

8. "That a page 43, line 2, for the word 'three' the word 'five' be substituted".

The question vis put and the motion was negatived.

THE VICE- THAIRMAN (SHRI AK-BAR ALI KHAN) : The Question is:

"That C aue 87 stand part of the Bill".

The motion was adopted-

Clause 87 u. is added to the Bill.

Clause 88—. ffect of endorsement of patent witli the u oil; "Licences of righ".

SHRI SLNDAR SINGH BHANDARI Sir, move:

17. "Tha at page 43, line 29, for the word 'Dur' the word 'three' be substituted

श्री सुन्दर िह भंडारी: मेरा आग्रह है कि 4 प्रतिशत ो इसमें स्वीकार किया है उसको घटा कर 3 प्रतिशत करना चाहिये। मंत्री महोदय न यह कहा कि ऐसी कोई रेयर मेडिसिन्स हो सकती हैं, कुछ नये इन्वेन्शन्स

हो सकते हैं, जिनके लिए हमको ऊंची रायल्टी देनी पड़े । अगर यह किवल शाब्बिक तर्क है, तब तो मेरे पास इसका कोई जवाब नहीं है, लेकिन इस बात को सबस्टेंशिएट करने के लिए यह बताइए कि अभी तक के रायल्टी के क्या रेट्स रहें हैं, हमने कहां तक दी, क्या हमने 4 परसेंट भी पहले दी किसी को या हमने मंजूर की ? अगर वह नहीं किया है और हम हमेशा आधे और एक पर सारा काम करवाते रहे हैं तो अनावश्यक रूप से ऐसा हीवा खड़ा करना कहां तक उचित है कि हमको जरूरत पड़ सकती है। इसको यहां रखने की कोई आवश्यकता नहीं है उस आधार पर । अगर उनके पास ऐसे एक्स्ट्रीम केसेज नहीं हैं तो मेरे 3 परसेंट के संशोधन को स्वीकार करने में सरकार को आपत्ति नहीं होनी चाहिए ।

The question was proposed,

श्री दिनेश सिंह: उपसभाष्यक्ष महोदयः हमने बहुत कम 4 फीसदी की रायल्टी को मंजुर किया है। एक दम से तो मैं नहीं कह सकता, लेकिन मेरा खयाल है कि इस बीच दो ही ऐसी रायल्टी के एरेंजमेंट रहे हैं...

श्री सुन्दर सिंह भंडारी: कितनों में से और क्या इतना अनिवार्य था कि उसके बिना इतना कहर मच जाता, एपीडेमिक फैल जाती।

श्री दिनेश सिंह : कहर नहीं मचता, हम लोग वीमार हो जायं, बहुत से लोग मर भी जायं, उससे कहर नहीं मचता लेकिन नई दवाइयां आती हैं तो आप भी चाहेंगे कि लोग उनको इस्तेमाल करें।

भी सुन्दर सिंह भंडारी : वह उत्तनी आवश्यक

श्री दिनेश सिंह: आवश्यक है या नी है यह तो बहस की बात है। माननीय सदस्य बहुत सी बीजों आवश्यक समझेते हैं, जिन्हें में अनावश्यक समझता हूं, बहुत सी मेरी चीजों को वे अनावश्यक समझते होंगे, इसका फैसला कौन करेगा। हमने इनको आवश्यक ही समझ कर, दिया है अनावश्यक समझ कर देने में, देश का नुकसान करने में सरकार को कोई फायदा नहीं है।

श्री सुन्दर सिंह मंडारी: देश की दृहाई काहे को देते हैं ?

Patents

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

17. "That at page 43. hu'. 29, for tire word 'four' the word "ilvee' be substituted."

Tlie motion was negatived.

THE VICE-CHAIRMAN: (SHRI AK-BAR ALI KHAN) : The question is:

"That Clause 88 stand p.irt of Hi" Bill".

The motion was adopted.

Clause 83 was added to the Bill.

Clauses 8g to gq were added to the Bill.

Clause 100—Power of Central Government to use inventions for purposes of Government

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Mr. Dahyabh^ Patel, are you moving your amendments?

SHRI DAHYABHAI V. PATEL: No, Sir. With what heart can I move them? I want to d"aw your atteut-on to something very serous. Yeaerday, there was voting on the matter that wa" reported in the press, about the IVvy Purse-- Bill. There were ser.ous irregularities, if not fraud, and that has worried all of us. How can we concentrate on anything? Five votes wei∖ *Jy* recorded and one *man* was .; as being absent. How can we coiicentiaie on anything?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Are you speaking on the Patents B;ll?

SHRI DAHYABHAI V. PATEL: Is this how Parliament functions? Sir, if you want to understand it, please understand it. If you do not want to understand it, then I will leave it to you.

SHRI ARJUN ARORA: On a point of

THE VICE-CHAIRMAN (SHRI AKBAR ALI KAHN): We cannot discuss it here.

SHRI ARJUN ARORA: That is what [ was going to say.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House is in possession of the Patents B'11.

SHRI LAL K. ADVANI (Delhi): I agree d at we should not discuss what has happened in the other House.

SHRI AWADHESHWAR **PRASAD** SINHA;13ihar): It i-, an extraneous matter.

SHRI LAL K. ADVANI: I agree that we should not discuss it here. But tomorrow when we meet, we should have the d:\-.iion in the lobby and not by the automate voting system.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That ^ a mal'er for tomonw. Tomorrow wli'-ii the B11 will be prevented here, you have every right to raise this querton.

SHRI LAL K. ADVANI: I am drawing the attention of the Chair to this matter and I will raise this again tomorrow. I am oi the view thai the rccoidng of the vote should be dene in the lobbies. I am making this suggestion.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am sony. I rule out this objection.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): It was no' mean' for your ruling. Weweie informing the Chair in advance so that proper anang-o ents can be made for tomorrow.

SHRI ARJUN ARORA: The hon. Member was saying that it was not meant for you. It was meant for the press gallery.

SHRI SUNDAR SINGH BHANDARI: ( for the Chair to conduct his WOi'k luuioli

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): As the matter does not concern with the Patents Bill, this is not relevant.

We were taking up clause 100.

Clause 100 was added to the Bill. Clauses 101 to 115 were added to the

Clauses 116 to 137 were added to the Bill.

Clause 138—Supplementary provisions as to convention applications.

SHRI SUNDAR SINGH BHANDARI: Sir, I move:

i8."That at page 64, linen, after the words 'translation into' the words 'Hindi and' be inserted.'

घारा 138 की उत्थारा (2) में यह लिखा है कि : 'यदि कोई ऐसा विनिर्देश या अन्य दस्तावेज विदेशी भाषा में है, तो उस विनिर्देश या दस्ता-वेज का अंग्रेजी में अनुवाद जो शपथ-पत्र द्वारा या नियंत्रक को अन्यया समाधानत्रद रूप में सत्यापित है जस विनिद्या या दस्तावेज के साथ उपावदध किया जायगा ।'

अल 1970 है। हमने विदेशी भाषा के बजाये भारतीय भाषा का यहां समावेश होने की बात कही है। संविधान के आर्टिकल 343 में आफिशियल लैंगोंज हिन्दी है, उसके साथ अंग्रेजी का प्रयोग किया जा सकता है जब तक हम च.हें, लेकिन अंग्रेजी स्वयं, विना हिन्दीं के अगर दस्तावेज की भाषा बनेगी, तो यह एक संविधान में अंग्रेजों को इस प्रकार स्थान देने की जो मंगा है वह उजित नहीं है, क्योंकि अंग्रेजी शेडयुल्ड के अंदर भी नहीं है, उसका समावेश भारतीय भाषाओं के रूप में नहीं है, हम उसका प्रयोग करने के अधिकारी हैं। हमने उसका प्रयोग किये जाने के लिए अवसर दिया है, लेकिन । कर रहे हैं । अभी हमारा पेटेंट का दक्तर बहुत हम जो विधान बनाना चाहते हैं, जो कानन **बनाना चाहते हैं उन्हें** विदेशी भाषा पर आपत्ति लेने के बाद, संबिधान के अंतर्गत जो हमारी सरकारी भाषा नहीं है उसको प्रश्रय दिया जाय और जो सरकारी भाषा है उसका उल्लेख न हो तो यह ठीक नहीं है। यह हम मान सकते ये कि हिन्दी के साथ-साथ अंग्रेजी का भी प्रयोग किया जा सकता है ।

लेकिन हिन्दीका यहां उल्लेखन हो और केवल अंग्रेजी पर लाग्रह किया जाय विदेशी भाषा के अनुवाद के तीर पर जो कि स्वयं शेड्यल के अन्तर्गत भारत की भाषा नहीं है चाहे वह अब तक प्रयोग होती होगी, तो इस एनालाजी के बारे में सरकार विचार करे। में समझता हं कि केवल इस तर्क पर कि दूबारा इसकी लोक सभा में भेजना पड़ेगा, इसलिये में अपना

संशोधन वापस ले ल्ं कोई उचित बात नहीं है। या तो सरकार आश्वासन दे कि इस शब्द का यहां पर समावेश करने के लिये वह अगले अधि-वशन में संशोधन विधेयक लायेगी तब तो ठीक है नहीं तो मुझे इसको वोटिंग तक के लिये प्रेस कर नापड़ेगा।

The question was proposed.

श्री दिनेश सिंह : उपसभाध्यक्ष महोदय, माननीय सदस्य ने खद बताया कि विधान की धारा के अंतर्गत अंग्रेजी का जो प्रयोग हो रहा है वह एक सहलियत के लिये है और आज इसी सहलियत की वजह से हमने इसमें अंग्रेजी का यहां लिखा है और हिन्दी साथ नहीं लिखा है; क्योंकि नये-नये इंक्वेंगंस जो जाते हैं, जभी उसके टम्सं नहीं हैं, उनका अभी अनुवाद नहीं हो सकता है और किसी एक टेकनिकल दिक्कत की वजह से बह ६क जाय तो हमें उसमें कठिनाई होगी। हमारा यह बिलकुल इरादा नहीं हैं कि इसमें हिन्दी का प्रयोग नहीं करेंगे, बल्कि मैंने उस सदन में भी कहा था और यहां भी कहना चाहता हं कि हमारी पूरी यह कोशिश होगी कि ज्यादा से ज्यादा हम इन पेटेंट्स को हिन्दी में लायें और इसके लिये हम इंतजाम छोटा है, उसको काफी बढ़ाना पड़ेगा और उसमें हम इसकी भी पूरी कोणिश कर रहे हैं कि इनका हिन्दी अनुवाद भी हो सके लेकिन अगर आज इस विधेयक में लिख देते हैं तो म्मिकिन है कि इससे कुछ अठिनाई हो जाय; क्योंकि अनुवाद की ...

श्री सुन्दर सिंह भंडारी: हिन्दी या अंग्रेजी लिखियं न।

श्री दिनेश सिंह: ... अभी पूरी वहां पर इसलिये मैं भाननीय सुविधा नहीं है। सदस्य से यह कहना चाहता हं कि इस वजह हमने हिन्दी का इसमें जिक्र नहीं किया। हमारा यह कोई मतलब नहीं है कि इसकी वजह से हम हिन्दी को पीछे रखें या हम अंग्रेजी को आगे बढ़ाने के लिये यह कर रहे हैं। यह कोई ऐसी बात नहीं है। हिन्दी को साथ-साथ श्री दिनेश सिंह]

बहायेंगे, पूरी कोशिश करेंगे कि हिन्दी भी अनुवाद हो, लेकिन आज उसको विधेयक में लिख देने से कठिनाई हो सकती है। इसलिये मैं माननीय सदस्य से चाहता हं...

श्री निरंजन बर्मा (मध्य प्रदेश) : मैं माननीय मंत्री जी से यह आश्वासन चाहता हूं कि वह ऐसा करेंगे। अगर वह हिन्दी या अंग्रेजी लिख दें तो क्या हर्ज है।

 श्री सुन्दर सिंह भंडारी: मेरा संशोधन ही यही है।

श्री प्रेम मनोहर (उत्तर प्रदेश) : उसमें तो कोई बात ही नहीं है।

श्री सुन्दर सिंह भंडारी: मैंने हिन्दी या अंग्रेजी लिखा है।

उपसमाध्यक्ष (श्री अकदर अली खान) : भंडारी जी ने यही कहा था।

श्री दिनेश सिंह: उपाध्यक्ष महोदय, माननीय सदस्य का जो यह कहना है कि हमारे पास अगर कोई पेटेंट हिन्दी में आये, उसका अनुवाद हिन्दी में आये अंग्रेजी के बजाय, तो मैं उनसे कहना चाहता हूं कि हम उसे मान लेंगे। इसका हम फौरन इंतजाम कर देंगे। इसके लिये हम रूल में भी कर सकते हैं। इसके लिये विधेयक में बदलने की आवश्यकता नहीं है।

श्री सुन्दर सिंह भंडारी: उपसभाध्यक्ष महोदय, मुझे अफसोस है। यह तो मैं मान सकता हूं कि मंत्री महोदय का यह तर्क है कि इतने वर्षों के बाद यह विधेयक आया है और इसमें कोई छोटा सा भी संशोधन होगा तो फिर इसको दूसरे सदन में जाना होगा और इसी बात के लिये मैंने यह कहा कि आश्वासन दें कि अगले सेशन में संशोधन विधेयक लायेंगे। मंत्री महोदय ने जो कहा है कि वह हिन्दी को रोकना नहीं चाहते, लेकिन जो हिन्दी में अनुवाद अभी तक नहीं हुआ, उसका कारण भी यही है कि यहां पर केवल अंग्रेजी ही है और अब भी

उसका अनुवाद होने नहीं देंगे जब तक कि हम यहां पर हिन्दी या अंग्रेजी की व्यवस्था नहीं करेंगे। यह पेटेंट्स विल के लिये जो डिपार्टमेंट है वह हिन्दी नहीं करेगा। आफिशियल लैंग्देज का, जो ट्रांस्लेशन डिपार्टमेंट है वह अनुवाद करेंगे। अगर अनुवाद हो भी गया तो इस कानन के अन्तर्गत जहां पर विदेशी भाषा का अनुवाद केवल अंग्रेजी में माना गया है वह नहीं माना जायगा। मंत्री महोदय के शाब्दिक आश्वासन की इस कानन के रूप में किसी के ऊपर पाबन्दी नहीं रहेगी, हिन्दी में अनवाद देने के बाद भी वह अंग्रेजी में अनुवाद मागेंग और कहीं ऐसी दुर्भाग्यपूर्ण अवस्था न आ जाय कि हिन्दी में दिया गया कागज भी विदेशी भाषा की संज्ञा में आ जाय और कहें कि हमको तो अंग्रेजी में till then अनवाद जब तक नहीं होता everything is Greek and Latin तो इसी लिये मैंने जो संशोधन दिया है, अगर उसको आप मानने की स्थिति में हैं, अगर इस समय नहीं वाद में भी हैं, तो आप यहां पर आश्वा-सन दीजिए कि आप एक अमेंडिंग ऐक्ट के द्वारा इसमें अंग्रजी के पहले "हिन्दी या..." इर्तने शब्द इसमें डालेंगे। अगर ऐसा करने को मंत्री महोदय तैयार हैं तो मैं अपने संशोधन को वापस ले लुंगा अन्यया नहीं ।

श्री दिनेश सिंह: अगर इसके लिये बाद में अमेंडिंग ऐक्ट की आवयश्यकता होगी तो उसको लाने में मुझे कोई आपत्ति नहीं है। उप-सभाष्यक्षय महोदय, मैंने कहा कि जो अनुवाद हमारे पास विलायती भाषाओं का हिन्दी में आयेगा, उसके लिये हम अंग्रेजी का तर्जुमा नहीं मार्गेगे। अगर हमं कान्नं में यह कर सकते हैं तो हम देखें गे जो हमारे नियम बनाने के अधिकार हैं, उसमें और अगर नहीं है तो उसके लिये हमको अमेंडिंग ऐक्ट लाना पड़ेगा, तो मैं खुशी से लाऊंगा । मतलब यह है कि जो विदेशी भाषाओं में पेटेन्ट्स आते हैं, उनका अनुवाद हिन्दी या अंग्रेजी में हो, यही बात माननीय सदस्य कह रहे हैं, तो इसको काम में लाने में हमको अठिनाई नहीं है। लेकिन इस बक्त इस कान्न में बदलने में कठिताई है।

SHRISUNDAF, SINGH BHANDARI: I do not press my amendment.

Ptents

18 The amendn ent\* was, by leave, withdrawn.

THE VICE-C1 [AIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That claus; 138 stand part of the Bill".

Tlie motion wa> adopted.

Clause 138 wa. added to ihe Bill.

Clauses 139 to 63 were added to the Bill.

#### New Chapter XXIV

SHRI KRISHAN KANT (Haryana): Sir, I move.

25. "That at page 71, after line 8, the following new Chapter be inserted, namely

Chapter XI IV—Inventors, Certificates i6^. Grarrt of patents or Inventors Cerificates.—For any invention as is defined in c mse (ii) of sub-section (1) of section e, the inventor or his successor in title may ob.tain, at his option, either a patmt or an inventor's certificate.

- 165. Gra, 1 of Inventor's Certificates,—
  (1) Except section 142 and clause
  (iii) of sul -section fa) of section 15q,
  the rest of he sections shall be appli
  cable by 1 nalogy to the grant of in
  ventor's c rtificates.
- (a) The grant of an inventor's certificate shall be exempt from fees.
- 166. Ob lg< tions and Rights of Ihe Government -(1) The Central Govverament lay examine the possibilities of exploits :ion of the invention, tlie subject 1 f an inventor's certifica te, in C01 trnment underlakings and organisatio ns and to exploit it to the extent pi ssible.
- (2) Th' Central Government may authorise any undertaking or person to exploit the invention in the country.
- 167. 0 ligations and Rights of the Holder of the Certificate.— (1) The holder of an inventor's certificate shall have the right and the obligation to participa e actively in the examina-

\*For text of amendment, vide col. 113 supra.

tion, the carrying out, and the subsequent development, of the invention in the country.

- (2) He shall be required in particular . to put at the disposal of the Government or any persons or ui takings designated by the Government all documentation :n Irs possess:on regarding the invention and give all advice and informat 1 on relating to it.
- 168. Compensation io the Holder of the Certificate.—The holder of an inventor's cert:ficate for an invention which is exploited in Government undertakings or organisations, or, by virtue of an authority from the Government by other persons or undertakings, shall have tlie right to receive from the Government adequate remuneration, commensurate with the extent of the exploitation of the invention, as well as other benefits to be specified by the Rules".

Mr. Vice-Chairman, what I have given today is in pursuance of the assurance given by previous Minister of Industrial Development in the Select Committee when I had desired that an Inventor's Certificate should be given as an option which may be given to any patentee because il will have a salutory effect in the sense that once the patentee comes with the interven it can be bought over by the Government and the Government can utilise wherever it may like and can promote its utilisation. The patentee will not m any way be responsible nor will he Ii.no " pul in any effort and he can go on pushing forward with his ual vention. If you will see the lasi clause— 168—you will see that it does not give any scope for exploitat:on and the paten has not 'D go through ihe various details or difficulties and it will be taken up. In some of tlie countries of Europe, this certificate is being very well utilised and it helps the smal! paten in their inventions and their talents are utilised. The Minister of Industrial Development then—Shri Fakhruddir Ali Ahmed—welcomed this new add:t:on of Invention Certificate but said that there were some technical d'fficulties. He said that he had to take the permission from the President for including it. So I had withdrawn that in the Select Committee on the assurance that the Government itself would come forward with an amendment so that it would become part of the Bill. So I would request the Minister to kindly accept this

amendment which will help the whole process of patent and research. I would request him to accept it.

Patents

The question was proposed.

SHRI DINESH SINGH: I am in agreement with the spirit of tfis Chapter that the Member has m mind but 1 am afraid this is not possible to be incorporated within the ambit of this B'll and tris what my predecessor, Shri Fakhruddin Ali Ahmed, had also said.

Now may I say, Sir, that we have really the Inventions Promotion Board as also the National Research Development 'Corporation, why'ch assist us in the development of inventions and allo *hi* the Industrial explo'.tat'on? and we have to se? that these two agene'es are made more effective to take care of what the lion. Member has in mind.

SHRI KRISHAN KANT : But they are not sufficient.

SHRI DINESH SINGH: We shall see that, and if these are not sufficient as the hon. Member says, then we shall have to bring forward a separate measure to cons.der this matter, and if it is felt necessary, we shall be certainly glnd to bring it, or the hon. Member will be free to b''ng a P' vate Member's Bill afo in this reg.ird. "\\V are in agreement w'h th" spirt, a> I s.i'd, but im<sup>r</sup>i T am not in n position, to ace , is n'j<sup>f</sup> w'th'n the amb't of tlv's h.:.

SHRI KRISHAN KANT: In view of the assurance g'ven by the hon. Miivstor. I hope he will get it examined so that it can be incorporated in any future measure. I beg leav^ (o v'thdraw my amendment.

\* Amendment ,\o. 25 was, by leave, with-

The Schedule was added to the Bill.

Clam? 1, Ike Enacting Formula and the Title were added to the Bill.

SHRI DINESH SINGH: Sir, I move: "That the Bill be passed." 77i« question was proposed.

THE VICE-CHAIRMAN ( SHRI AKBAR ALI KHAN ): Mr. Sundar Singh Bhandari.

\*For te\t of amendment vide 117 col. Supra.

श्री सुन्दर सिंह भंडारी : पेटेंट विधेयक अब अपने अंतिम बाचन में है। जो बातें संशोधन के समय में उठाई गई, मैं समझता हूं कि मंत्री महोदय उन वालों पर गम्भीरतापूर्वक विचार करेंगे। हम सबका उद्देश्य है कि देश की वैज्ञा-निक प्रगति, अपने देश की उत्पादन शक्ति तया आत्म-निर्भरता बढ़े और इसके लिए चाहे हमें इन्टरनेशनल लाइसेंस पालिसी के बारे में विचार करना पड़े, चाहे पेटेंट के बारे में विचार करें या फिर हम अपने यहां के वैज्ञानिकों को और उद्योग के क्षेत्र में लगने वाले लोगों को प्रोत्साहन देने के संबंध में विचार करना पड़े, लेकिन कुल मिला कर इसका सामृहिक परिणाम देश की आर्थिक व्यवस्था पर पड़ता है। परन्तु इतना जरूरी है कि इस पेटेंट के मामले में अभी तक जो तरीका रहा है, उसमें काफी निगरानी रखने की अवश्यकता है। अभी की इस बात कि जांच किये बिना कि इसमें कामणियल फिजी-विलिटी है या नहीं, इस प्रोसेस में इस बात की जांच किये बिना पेटेंट दिया जाता रहा । अब कम से कम इस बात का अध्यासन होता चाहिय कि जब तक किसी प्रोसेस की कामणियल फिजी-बिलिटी जांच नहीं कर ली जाती है, तब तक उसे पेटेंट नहीं दिया जायेगा ।

दूसरा यह जो साइन्टिस्ट है, जो अनुसंधान करते हैं, पेटेंट प्राप्त करने के पहले उन्हें कई तरह के हर्डल्स पार करना पड़ता है, विशेषकर वे वैज्ञानिक जो सरकार की लबोरेटरीज में काम करते हैं, डायरेक्टरों के नीके और दूसरी साइन्टिफिक सब कमेटियों के नीचे जिन्हें काम करना पड़ता है। इसलिए मेरा निवदन है कि ऐसे छोटे उत्साही युवकों को, वैज्ञानिकों को अपने दवारा की गई शोध के लिए पेटेंट आसानी के साथ प्राप्त हो सकें, उसके लिये हमे कोई तरीका निकालना चाहिये; क्योंकि आजकल उनके सामने अनेक प्रकार की रुकावर्टे आती है। इसलिए इस बात का विचार करना चाहिये कि ये स्कावटें कैसे दूर की जासकती हैं। क्याकेवन लैंबोरे-टरीज के डायरेक्टरों के ऊपर यह बात छोड़ दें या फिर कोई और भी एजन्सी इस बात के लिये प्रस्थापित की जाय, जिसके द्वारा इस तरह के वैज्ञानिकों का उत्साह हम कम न होने दें और उसको पेटेंट प्राप्त करने का सीभाग्य प्राप्त हो सके बिना किसी रुकाबट के, क्या हम इस तरह की कोई व्यवस्था करेंगे ?

एक तीसरी चीज जिसके कारण आज लिए हुए पेटन्ट भी कार्साशयल एक्सप्लाइटेशन के लिए जा नहीं रहे वह यह है कि जो भी चेम्बर आफ कामसं है, इस स्ट्रियल और मेन्युफेक्चरिंग आर्गनाइजेशन हैं उनके पास वह न्फारमेशन नहीं पहुंचती कि जिन-किन चीजों बारे में पेटेंट जारी किए जा बुके हैं। तो इस बात का बहुत अधिक आग्रहपूर्वक विकास करना होगा और एसे सभी औद्योगिक संस्थानों को और एसे सभी वेम्बर ओफ कामर्स को सरकार के से जल्दी करनी चाहिए, अन्यथा यह जो आज individual capitalist industrial houses. An कारण यह भी है कि जो उसका कामशियल develop कि इन चीजों के विकास और अपने यहाँ के difficulties of the research workers. Ii. is reported that the research workers some times वैज्ञानिकों के मार्ग में जो बाधाएं है उनको दूर are not being provided with the necessary करते हुए जिस मंशा से हम यह कानून पास करने incentives for promoting their research. जा रहे हैं, उस काम को करने में सरकार रुचि लेगी।

SHRI CHIT 'A BASU ( West Bengal): Mr. Vice-Cha rman, there has already beer, i long ('awn procrastination in bringing forwaid such a very important Bill tn order to free our industry IVom the domination of the foreign industrial I think many pf the weakne e >i-Paten\* Bill itse f have boon discussed and highlighted by many hon. Members of this House, bu I am constrained to say that, although t is a step in the right direction, it sufh S from certain basic weaknesses. That as already been pointed out aud blighted by many hon. Members. vould, at this last stage of

the discussion, urge upon the Government that they should pay proper attention to all the points raised in this House and try to remove them even by bringing ird another comprehensive Bill, particularly bearing in mind the object of doing away with or depending less on foreign patents. That should be the attitude of thr Government while they implement the Act Even today our industry is relying itself. very much on the foreign industrialists. I have got certain figures to show that even today the foreign manufacturers lake awav Rs.200 crores a year by way of cost of medicines which can be manufactured in our country at a coo of only about Rs. 50 crores. This should gradually done away with so that out national economy can be sol;-vl ian1 and we may not be required to depend on foreigners any more. In this connec'ion, research is very important 0 my great surprise I find that even today the Government is still bent on or deteimined to rely, for the promotion of research, on the private industrial! through their cooperation. I would urge upon the विभिन्न विभागों भी इस बात की अपटुंडर Government to bear in mind that technological जानकारी रहे कि इस-इस प्रकार के पेटन्ट development and promotion of research should be done in the national interest दिए जा चुके हैं। इसकी व्यवस्था हमें जल्दी whole and that cannot be done by relying on or individual कई शिकायते हैं कि पेटेन्ट दिए जाने के बाद part of the Government should be made to see how much research we can develop उनका उपयोग नहीं हो रहा उनके पीछ एक and how much technology we can through the Government itself कारण यह भी है कि जा उसका कामाश्रयल develop through the Government list by promoting proper measures. In this connection I want to refer to the deplorable प्रोजेक्ट से आगे ले जाने की बात कर सकते हैं, in this country. The Government should pay उनको जानकारी नहीं रहती कि उस प्रकार proper attention and give aid to the development of the National Laboratories. In this का पेटन्ट दिया जा नका है। में समझता है context, we should also bear in mind certain

> I am told that only those persons belonging to the higher echelon derive th -benefit of tbe research which is conducted by fche relatively junior research work Thev are not even recognised by the society: they are not even recognised by the industrialists; they are not recognised by the Government. If this kind of non-recognition of the genius or per-severence or endeavour of the young research scholars goes on, then naturally the country will be deprived of the talent of these young junior research workers

The Government should pay proper attention for creating conditions so that they may contribute more for the development of our national economy free from the dominance of the foreign imperialists in our country.

Patents

Lastly, I want to say only one point. It has been mentioned in the Joint Select Committee report that it has been argued by the Attorney General that the right to patent is also equal to the right to property. That stands in the way of the Government bringing forward a much more radical and progressive measure. (Interruption) Anyway I do not like to dilate on that subject. We should not forget this particular, important question raised during the course of the Joint Select Committee's deliberations. Will the Government apply their mind in the matter of amending the Constitution so that the right to property should not be recognised as a fundamental right? Unless that great stumbling block is removed, progressive and radical measures cannot be undertaken and Parliament which represents the sovereign will of the people cannot fulfil the social objectives. With these

SHRIA.D. MANI: (Madhya Pradesh): I want to put an important question on this.

SHRI CHITTA BASU: Let me complete my sentence. Therefore, even at this last stage of our discussion I want the Government to apply their mind to this very question I have raised. specific

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN ): The Minister.

SHRI DINESH SINGH: Sir, I am very glad that hon. Members have focussed attention on the need for economic development in this country and the need to make use of all the instruments we have, whether it is the Ixening regulations or whether it is the Patents Bill or whether it is any other Government measure, to attempt to bring forward a more rapid development of our economy. That is exactly the point why we had to bring this Bill because the conditions have changed and it is necessary now to apply our mind in the context of the realities as they are to day. Economic growth is related also to national good and therefore we have tried to make a happy combination between economic growth, industrial policy and social objectives, without which any industrial growth will have no meaning, because all this is designed to bring about a measure of prosperity for tl e people; and unless we

combine social objectives with economic growth il will have no meaning at all. That is why the whole attempt has been to iry to avoid exploitation, to see trat all necessary inputs for industrial growth are given, and at the same time to see that the latest technological developments, wherever they take place, are brought to our people and to our manufacturers so that they can remain competitive in world markets.

Bill, 1970

On the question of giving incentive to inventions, as I mentioned earlier, there is the Inventions Promotion Board which assists in the promotion of inven; It gives certain assistance, o hsidy for tl eir work where necessary. It also highlights their inventions and gives incentives to them.

Then there is the National Reasearch Development Corporation which is engaged in assisting the commercial exploitation of inventions. Now, there are 53 centres where specifications are available fo the public free of charge about the patents which are available. Also the Patents Office has its hand-book as journal that it brings out, giving tlie latest information about the patents.

Therefore, facilities exist. It is a question of really concentrating our minds, and one of the important aspects of under development is theunder-development of the mind, and it is this which we must concentrate on, to make people conscious of what exists in our country and not to depend on what comes from outside, whe ther it is ideas or whether it is goods. Ana therefore, it is necessary (hat we must make our pepole more and more conscious of their own ali the resources that exist in this c< d of the base that we have acquired for industrial growth and for economic growth as a whole. If we bear this in mind, Government will not be found wanting in applying these measures to the bes: interests of the country and to see that our people derive the maximum benefit from it.

Thank you.

THE VICE-CHAIRMAN 'SHRI AKBAR ALI KHAJV) : The question is:

"That the Bill be passed."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The Bill is passed unanimously. And I congratulate the Govemment for passu g such a far-reaching and very importan Bill.

SHRI KRISHAN KANT: Sir, before you adjourn, I als' i want to congratulate the Government a id the Members from all sides who hav< jointly functioned in a national way.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The House stands adjourned till A. M. tomorrow.

The House then adjourned at thirty two minutes past five of the clock till eleven of the clock on Friday, the 4th September, 1970.